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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

ORIGINAL APPLICATION No.271 of 2022

K SRINIVASULU & ORS

...Applicants

Versus

STATE OF ANDHRA PRADESH
and others

...Respondent

**COUNTER AFFIDAVIT FILED BY THE 11 TH RESPONDENT PROJECT
PROPONENT K. SIVA PRAKASH (FORMERLY SRI. VENKATA SAI
GRANITES) Sy. No. 103**

Date-03-10-2022

H.C

M/S A.L GANDHIMATHI-676/1989

L.PALANIMUTHU-1366/99

B.PRASHANTH NADARAJ-2453/18

COUNSEL FOR 11 TH RESPONDENT

CELL-9841277216

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It is certified that all the documents contained in the above annexure are true copies.

Date: 03-.10.2022



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**COUNTER FILED BY THE 11TH RESPONDENT PROJECT
PROPONENT**

I, K. Sivaprakash son of Krishnan aged about 50 years, Sy No.103 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh-517425 do hereby solemnly and sincerely affirm and make oath and state as follows:

1. I am the 11TH Respondent herein and as such, I am well acquainted with the facts of the case. It is submitted that M/s Sri Venkata Sai Granites has transfer to in favour of this respondent.
2. This respondent denies each averment made in the affidavit filed in support of the application as false and incorrect except those that is specifically admitted herein in this counter affidavit.
3. It is submitted that the quarry lease in the above mentioned area was granted in favor of Sri Venkatasai Granites, in Sy No.103 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh - 517425. Issued by the Assistant Director of Mines and Geology, Palamaner, vide Prog's. No.1117/Q/2007 dated. 28-04-2008, lease is in force for a period up to 27-04-2028. (Annexure-1)
4. It is submitted that this respondent have erected the boundary pillars based on Chain system survey in the year (2008) and in the places shown by the Surveyor and maintaining the same till to date and I am operating within the leased area.



5. It is submitted that the survey done using GPS Machines are not accurate and there is a variation of 3 to 5 Meters at every point, which is agreed by the surveyors of the office of the Asst. Director of Mines and Geology. I have erected the boundary pillars based GPS system (2013-14) the survey and in the places shown by the Surveyor and maintaining the same.
6. It is further submitted that the surveyor has conducted the survey and demarcation using the GPS and the present inspecting has conducted the survey using the DGPS survey so there may be the difference.
7. It is submitted that the Department of Mines & Geology, Palamaner, had inspected the above quarry lease area under Randomization on 30.10.2019, and the technical staff & Surveyor has conducted survey on 01.11.2019 based on DGPS survey. At the time we have received the Show Cause Notice No. 1117/Q2/BG/2002 dated 13-11-2019 & Demand notice No. 1117/Q2/BG/2002 dated 23-11-2019 from the Asst. Director of Mines & Geology, Palmanaer, It is submitted that we are not working carried out quarrying operation out-side of the lease area. (ANNEXURE-2)
8. It is submitted that we have filed a Revision application from the Govt. of A.P. Finally the Revision authority hereby allowed the revision application vide Govt. Memo No. 5855/M.I (1)/2019-2, dt.23.06.2020, and subject to payment of Rs, 30.10 Lakhs (Thirty Lakhs and ten thousand rupees only). (ANNEXURE-3) as penalty on quantity excavated within and outside the leased areas and set aside the Demand notice No. 1117/Q2/BG/2007, dated. 23. 11. 2019, by the Assistant Director of Mines & Geology, Palamaner. It is submitted that, we are agreeing to pay the penalty for Rs. 30.10 /- Lakhs, 10 installments.
9. It is submitted that this respondent request was examined by the Andhra Pradesh State Level Environment Impact Assessment Authority (SEIAA) meeting held on 05.01.2022 & 06.01.2022 (Annexure-4) and decided to transfer Environmental Clearance in favor of this respondent. It is submitted that the Andhra Pradesh State Level Environment Impact Assessment is hereby transfers the Environmental Clearance in the name of Sri K.Siva Prakash this respondent with all terms and conditions stipulated



in the EC vide Order No. DEIAA/AP/CTR-24/2016-24, dated 06.09.2016

remains the same.

10. It is submitted that this respondent M/s Sri venkata sai Granites obtained consent order for established the Mine lease area - 0.405. Ha Black Granite Mine at Sy. No. 103, Kotamakunapalli Village, Gudupalli Mandal, Chittoor District vide order No. CTR- 1114/PCB/ZO- KNL/ CFE/ 2020 dated 19.01.2021 issued by the APPCB Joint chief Environmental Engineer Zonal office Kurnool Valid for a period of 7 years from of issue.
(Annexure-5)

11. It is submitted that this Respondent M/s sri venkata sai Granites obtained consent order to operate the Mine lease area - 0.405 Ha Black Granite Mine at Sy. No. 103, Kotamakunapalli Village, Gudupalli Mandal, Chittoor District vide order No. CTR-1114/APPCB/ZO-KNL/CFO/2021 dated 24-10-2021 issued by the APPCB Joint Chief Environmental Engineer (FAC) Zonal office Kurnool Valid for a period ending with 30.09.2023 or the expiry date of mine lease period issued by the Govt. of A.P., whichever is earlier. **(Annexure-6)**

12. It is submitted that this respondent mine requested the APPCB for amehndment to CFO order dt. 24.10.2022 for change of name .from M/s. Sri Venkata Sai Granites to Sri K. Siva Prakash . Hence the APPCB amehndments the name vide order No. CTR-1114/APPCB/ZO-KNL/2021- dated 30.03- 2022
(Annexure-7)

13. It is submitted that the *quarry lease transfer in favor Sri K. Siva prakash, S/o. Krishnan, krishnagiri (T.N)* vide Prog's No. 5411/D13-2/2021 dt. 12.10.2021 from the DM&G, Ibrahimpatnam, and the same was executed, by the ADM&G, Palamaner, and issued work order in favor of *K.Sivaprakash* through Prog's No. 1802/TQL/BG/2020 dt. 10.12.2021. My quarry lease is in force until 27.04.2028. **(Annexure-8)**

14. It is submitted that we are not using any blasting materials for braking granite blocks, and we are using chemical crack powder and Wire-saw cutting Machine,

15. It is submitted that this respondent mining area above 1 km distance between the kondasamudram Village. It is submitted that no damages in residential houses. It is submitted that the other villages distance are mentioned below as follows:-

Sl No.	Villages	Distance of the Quarry Lease area
1	Kondadsamudram	1000 mts (1.0 Km)
2	O.N.Kothur	2500 mts (2.5Km)
3	Kotamakanapalli,	2000 mts (2.0 Km)
4	Chinnakotamakanpalli	1500 mts (1.5 Km)
5	Chinna Agraharam	4000 mts (4.0 Km)
6	Talli Agraharam	3500 mts (3.5 Km)
7	Srinivasapuram	3000 mts (3.0 Km)
8	Krishnarajapuram	5000 mts (5.0 Km)

16. It is submitted that we are operating systemtically and no incidents and some local people working in my quarry.

17. It is submitted that the Deputy Directorate General of Mines Safety Chennai, inspect our mine area on 23-08-2022 and issue Letter No-CNR/DDMS/Granite/VL/2022/1243 dated 25/08/2022 to this respondent to rectify the observations & Violations within 15 days. There after this respondent sent compliance letter dated 15-09-2022 & 03-10-2022 to the Deputy Directorate general of mines safety Chennai. . (Annexure-9)

18. It is submitted that we have received showcause notice from A.P Pollution Control Board Notice No C -1570/APPCB/RO-TPT/2022-1584 dated 30-08-2022 on certain consent conditions violations in connection with this Original Application No. 271/2022 filed by A. Srinivasulu and other residents of Kondasamudram village. (Annexure-10)

19. It is submitted that the conditions wise compliance letter from this respondent to APPCB dated 09-09-2022 on the observations made during the visit of Joint inspection committee held on 22.06.2022 as follows:- (Annexure-11)

Sl.No.	Observations made by Joint inspection committee on 22.06.2022	Compliance
1.	Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.	We are maintaining Buffer zone towards East and South sides and one side is existing road for excess of mining area. The mining area also is below 1.0 Ha only.(0.405Ha)
2.	Project Authorities were not provided details / records regarding The CSR activities and year wise expenditure Incurred for each financial year.	We are taking up CSR Activities at surrounding villages every year List enclosed.
3.	Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.	We have developed greenbelt on either side of the roads with local species. Photos enclosed. (Annexure-12)
4.	No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.	We are engaged Tipper mounted water sprinklers for dust suppression. Photos Enclosed (Annexure-13)
5.	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available	As per the instructions, we have engaged 3rd party analysis agency namely M/s. Star Analytical Services The analysis report dated 10-09-2022 pertaining to August month are herewith enclosed. (Annexure-14)
6.	Permission from Competent Authority for withdrawing of ground water from bore wells is not available.	We consume very less water that too from mine pit area. No additional drawing of groundwater.
7.	Garland drains and Siltation ponds are not available.	We have provided Garland drains and Siltation ponds. The water so collected is being used for spraying on roads and for wet drilling operations, greenbelt development etc., photos enclosed.
8.	Measures for ground water recharge are not being taken	We consume very less water that too from mine pit area. No additional drawing of groundwater.

9	Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available	We have applied additional land of 2.081 Hect, at Revenue Department. The revenue department have issues NOC and presently we are storing the over burden at applied area.
10	Retaining wall at the end of OB Dump of appropriate size is not available	We have recently provided retaining wall as per instructions
11	Details/records regarding Occupational Health Surveillance of workers are not available.	Medical services are provided to the workers as and when necessary.
12	Details/records regarding constitution of separate Environmental Management Cell are not available	Sri M. Sivasankar, who is a Graduate with total experience of 28 years in mining operations looking after the Environmental Management Cell. 9391052525
13	Details/records regarding funds earmarked for environmental protection measures are not available	Details enclosed
14	Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis	We have submitted half yearly compliance reports along with the monitoring data for the 1 st , half of 2022. Acknowledgement received is here with enclosed.
15	Project Authorities are not submitting Environmental Statement in Form-V to competent authorities on regular basis.	Submitted. Copy enclosed

20. It is submitted that this respondent is complying with all the observations of the joint committee. This respondent is not guilty of any acts causing or contribution to pollution. This respondent has all the necessary consent and permissions to operate the unit. It is submitted that

the above OA has been filed with false and incorrect facts as against this respondent. There is no cause of action against this respondent.

21. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal May be pleased to **EXEMPT** to this respondent in O.A. No. 271 of 2022 and pass such further or other orders, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed at chittoor
on this the 3rd day of october, 2022
and signed his name in my presence.

BEFORE ME


Advocate

VERIFICATION

I, K. Sivaprakash son of Krishnan respondent herein, do hereby verify that what are all stated in the above mentioned paragraphs based on records and information are true to the best of my knowledge and belief.

Verified on the 3rd day of October 2022 at Chittoor

DEPONENT



GOVERNMENT OF ANDHRA PRADESH
 PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY::PALAMANER,
 ((Present : Sri D. Subramanyam, B.Sc., B.ed, Assistant Director,)

-o0o-

PROCEEDINGS NO.1117/Q/2007.

DATED: 28th April, 2008.

Sub : - Mines & Quarries - Quarry lease for Black Granite over an extent of 0.405 hectares in S.No. 103 of Kotamakunapalli-V, Gudupalli-M, Chittoor district - Granted in favour of Sri J.Venkatesh Babu, Prop of M/s Sri Venkata Sai Granites - Quarry lease deed executed - Work order - Issued.

Ref : - 1.Progs.No.28937/R5(1)/2007, dt.28.02.08 of the Director of Mines & Geology, Hyd.

2.This office Lr.No.1117/Q/07, dated. 05.03.2008.

3.Letter dated: 28.04.2008 from the grantee.

-o0o-

ORDER:

Through the reference 1st cited, the Director of Mines and Geology, Hyderabad has granted a Quarry lease for Black Granite, over an extent of 0.405 hectares in S.No. 103 of Kotamakulapalli Village, Gudupalli Mandal, Chittoor district for a period of Twenty years in favor of Sri J.Venkatesh Babu, Prop of M/s Sri Venkata Sai Granites.

In view of the above grant order, this office through the ref. 2nd cited, this office has requested the grantee to attend this office for execution of Quarry lease deed along with necessary documents. Accordingly, the grantee has attended this office on 28.04.2008 for execution of Quarry lease deed within stipulated period vide reference 3rd cited.

Hence, the Quarry lease deed is executed on 28.04.2008 for a period of twenty years(20) i.e., from 28.04.2008 to 27.04.2028. The quarry lease hereby permitted to commence the quarry lease operations for Black Granite in the subject area and subject to the conditions mentioned in the Proceedings 1st cited, conditions and appendix enclosed to the Proceedings 1st cited and other terms and conditions of APMMC Rules, 1966 and subsequent Government orders and Executive instructions issued from time to time and subject to the satisfaction of Quarry lease deed Form-G.

The Lessee should produce invariably all the accounts, registers, documents, records, books etc., connected with the subject lease held by 5th April of every year before the Asst., Director of Mines and Geology, Palamaner. The lessee should submit the Quarterly returns, and Annual returns to the Director, Deputy Director and Assistant Director of Mines and Geology, Hyderabad, Kadapa and Palamaner as required under A.P.M.M.C. Rules, 1966 and G.C.D. Rules, 1999.

The Lessee should obtain the dispatch permits and get the transit forms from the Asst., Director of Mines and Geology, Palamaner before transporting the material from the leased area.


 ASST. DIRECTOR OF MINES & GEOLOGY,
 PALAMANER.

To
 Sri J.Venkatesh Babu, Prop of Sri Venkata Sai Granites, No. 19-154, Ganuga Street, Kuppam, Chittoor district.
 Copy submitted to the Director of Mines and Geology, Hyderabad along with Q..L. deed for favor of information.
 Copy submitted to the Zonal Joint Director of Mines and Geology, Kadapa along with Q..L. deed for favor of information.
 Copy submitted to the Dy. Director of Mines and Geology, Kadapa along with Q..L. deed for favor of information.
 Copy to the Tahsildar, Gudupalli along with sketch for information.

FORM - G

(See Rule 8)
Form of Lease (Minor Minerals) to private persons
-oOo-



Asst. Director of
Mines and Geology,
PALAMANER
Chittoor (Dist.)

This indenture made the 28th day of April' 2008 the Government of Andhra Pradesh (hereinafter called the "Lesser" which expression shall where the content so admits, include his successors in office and assigns) of the one part and Sri. J. Venkatesh Babu, Prop: M/s. Sri Venkata Sai Granites, D.No.19-154, Ganuga Street, Kuppam -Post. (Hereinafter called the "Lessee" which expression shall where the content so admits, include his heirs, executors, administrators, representatives and assigns) of the other part.

Where the lessee has been granted Quarry Lease by the Government of Andhra Pradesh on application in public auction of the lands in the Chittoor District for the purpose of quarrying for **BLACK GRANITE** and has deposited with the Assistant Director of Mines and Geology of Palamaner, Chittoor district the sum of **Rs.20,250/- (Rupees Twenty thousand two hundred and fifty only)** as security for the due the faithful performance by the lessee of the covenant and conditions on the part of the lessee hereinafter contained.

And whereas the Government of Andhra Pradesh acting for and on behalf of the lands and premises hereinafter described and demised for the term at the (knock down amount) dead rent and Seigniorage Fee, and subject also to the covenants and conditions hereinafter contained now this indenture witnesses as followed:-

The lessor hereby demised to the lessee all those several pieces of land situated in the Village of over an extent of 0.405 Hectare in S.No.103 of Kotamakunapalli Village, Gudupalli Mandal, in the sub-registration District of Chittoor District in Andhra Pradesh being more particularly described in the schedule hereunder written and delineated in the map or plan hereunto annexed and therein colored.

4. There are included in the said demise and for the purpose thereof following liberties:-
- A. To get from the said demised pieces of land.
 - B. For the purpose aforesaid to use any water in or under the said demised pieces of land and to divert the same and to make or construct any water courses or ponds so however that nothing shall be done in the exercise of this authority which shall interfered with the rights of any adjoining owners of tenants of the lessors in respect of such water.
 - C. Generally to do all things which shall be convenient or necessary for getting the **BLACK GRANITE** and materials hereby Authorized to be get and for removing and disposing thereof as aforesaid.

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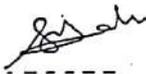

LESSEE


Asst. Director of
Mines and Geology,
PALAMANER
Chittoor (Dist.)

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5. There are excepted and reserved to the lessor out of this demise:-
- E. All earth minerals and other substances not herein before expressly authorized to be get from the demised pieces of lands by the lessee.
- F. Liberty for the lessor or other persons authorized by him to search for, work, get, carry away and dispose of the excepted minerals and other substances and for such purposes to have the right of ingress, agrees and regress over the said demised pieces of land and to make erect and use all Pits, Machinery, Buildings, Roads and other necessary works and conveniences provided that the rights hereby reserved shall be exercised in such a way as to cause as little obstruction as possible reasonable compensation for damages caused by any case of difference to be settled by arbitration as hereinafter provided.
6. The said demised pieces of land shall be held by the lessee on the term of 20 years from the 28th day of April, 2008 to the 27th day of April, 2028 determinable as hereinafter provided.
- The lessee hereby agrees to pay during the said term the following bid amount/Dead Rent and Seigniorage Fee whichever is higher and also all ceases, which may, from time to time, be imposed by the Government.
- A. The years dead rent of Rs.50,000/- PHPA in respect of the said demised pieces of land.
- B. A Seigniorage Fee for more than 270 Cm. X 150 Cm. Size is Rs.2,250/- Per Cum., for below 270 Cm. X 150 Cm. Size is Rs.1,750/- per Cum. and below 75 Cm. Size is Rs.750/- per Cum., for every quantity removed from the said demised pieces of land.
- C. The lessor may during the currency of the lease, vary the rate of bid amount dead rent and the Seigniorage Fee after giving to the lessee six calendar months previous notice of his intention to do so.
7. It is hereby agreed and declared that in regard to the said bid amount / dead rent and Seigniorage Fee the lessee shall observe the following Conditions.
- A. The said dead rent of Rs.20,250/- Per Hectare per Annum shall be paid without any deduction on the 1st day of March Every year in advance.
- B. A Seigniorage Fee for more than 270 Cm. X 150 Cm. Size is Rs.2,250/- Per Cum., for below 270 Cm. X 150 Cm. Size is Rs.1,750/- per Cum. and below 75 Cm. Size is Rs.750/- per Cum., for every quantity removed from the said demised pieces of land shall be paid before the same is removed from the said demised pieces of land.
8. The lessee hereby covenants with the lessor as follows:-
- A. To pay the dead rent and Seigniorage Fee of the days and in manner aforesaid.

Contd....3...




Asst. Director of

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- B. The bear, pay and discharge all existing and future rates, taxes assessments, duties, impositions, outgoing and burdens whatsoever, imposed or charged upon the demised pieces of land or the produce thereof or the bid amount, dead rent and Seigniorage Fee hereby reserved or upon the owner or couper in respect thereof or payable by either in respect thereof except such charged or imposition as the lessee is or may hereinafter be by law exempted from.
- C. To pay interest @ 24% on the arrears of Mineral Revenue every year.
- E. Before digging or opening any party of the said demised pieces of land for BLACK GRANITE carefully to removed the surface soil to a depth at leaseMeters and by aside and store the same in some convenient part of the said demised pieces of land until the land from which it has been removed is again restored to a state fit for cultivation as hereinafter provided.
- F. To effectual fence off the said demised pieces of land from the adjoining lands and to keep the fences in good repair and conditions.
- G. Not to assign, underlet or part with the possession of the demised land or any part the roof without written consent of the lessor first obtained. A Quarry Lease granted by scald Tender-cum-Public Action for sand is not open for transfer.
- H. After working out any part of the said demised piece of land forthwith to level the same and replace the surface soil thereof land slope the edges, where necessary, so as to afford convenient connection with the adjoining land.
- I. That the lessee shall keep correct accounts, in such form as the Asst. Director of Mines & Geology concerned shall from time to time, required and direct showing the quantities and other particulars of the said mineral obtained by the lessee from the said lands and also the number of person employed in carrying on the said quarrying operations therein and shall, from time to time, when so directed by the Asst. Director of Mines & Geology concerned prepare and maintain complete and correct plans of all quarries and workings in the said lands and shall allow any officer thereunto, authorized by the lessor from time to time and at any time, to examine such accounts and a by such plans and shall when so required supply and furnish to the lessor all such information and returns regarding all or any of the matters aforesaid as the lessor shall, from time to time require and direct.
- J. That it in the course of quarrying any mineral not specified in the lessee is discovered the lessee of registered holder shall at once report such discovery to the Asst. Director of Mines & Geology concerned who shall obtain orders of the Government regarding the working of the same.

Contd....4.

[Signature]
LESSEE

[Signature]
Asst. Director of
Mines and Geology,
PALAMANER

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- K. That the lessor's agents, servants and workmen shall be at liberty at all reasonable times during the said term, to inspect and examine the works carried on by the lessee under the liberties herein before granted and the lessee shall and will, from time to time and at all times during the said term hereby granted conform to observe all orders and regulations which the lessor or his authorized agent as the result of such inspection may from time to time see fit to improve to keep the lands in goods and substantial repair, order and condition or in the interest of public health and safety.
- L. That lessee shall without delay send to the Asst. Director of Mines & Geology as report of any accident involving the death injury to any person which may occur in or about the quarry and shall observe all rules for the time being in force regulating the working of quarries.
- M. That the lessee shall not without the express sanction in writing of the said Asst. Director of Mines & Geology out down or inure any timber of trees of the said lands but he may clear away bush wood or undergrowth which interferes with any operation authorized by these presents on payment of due compensation for cutting or injuring tree growth in the said lands to the departments concerned.
- N. That wherever necessary pay to the person concerned, compensation for any loss or damages which may be caused by the lessee to the situated therein exercise of the rights granted and shall not commence operations until such compensation has been paid. The lessee shall further always keep the lessor indemnified against any claim by a person for any loss or injury caused to him or to his property by lessee. The Deputy Director shall be the competent authority to assess and fix any compensation payable by the lessee for any loss or injury done to him or his property.
- O. The if required by the Asst. Director of Mines & Geology, erect and maintain at his own expenses, boundary pillars of substantial material standing not less that of three feet above the surface of the ground at each corner or angle in the line of the boundary of the area leased to him and at intervals of not more than three meters along the boundary, as delineated in the plan attached to the lease deed.
- P. If any mineral not specified in the lease deed or agreement is discovered the lessee or the registered holder shall not win or dispose of such minerals without obtaining the permission of the Asst. Director of Mines & Geology and without payment of the Seigniorage Fee and the acreage assessment, if the lessee or the registered holder fails to intimate the Asst. Director of Mines & Geology, the discovery of such new minerals and obtain his permission within a period of thirty days from the date of the working of the minerals is begun, the Director of Mines & Geology or Deputy Director of Mines and Levy exchanged Seigniorage Fee and acreage assessment.
- Q. The lessee of the registered holder shall strengthen or support to the satisfaction of any Railway Administration concerned or the State Government, as the case may be any part of the quarry which in the opinion of the Railway Administration or as the case may be the State Government requires such strengthening or support for the safety of any Railway, reservoir, canal, Road or any other public works or structure.

Contd....5.

[Handwritten signature]

[Handwritten signature]
Asst. Director of

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- R. The this lease may be terminated in respect of the whole or any part of the premises by six months notice in writing on either side.
- S. That on such determination the lessee shall have no right to compensation of any kind.

That the knocked down amount/dead rent and Seigniorage Fee payable under these presents shall be recoverable under the provisions of Revenue Recovery Act, 1964, thereof.

- T. That the determination of the tenancy to delivery up to the demise land in such condition as shall be in accordance with the provisions of these present save that the lessee shall if so required by the lessor restore in manner provided by the foregoing covenant in that behalf the surface or any part of the land which has been occupied by the lessees for the purpose for the works hereby authorized and had not been so restored.
9. The lesser hereby covenants with the lessee that on the lessee paying the knocked down amount/dead rent and Seigniorage Fee hereby reserved and that on observing and performing the several covenants and stipulations herein the lessee shall peaceable hold and enjoy the demised pieces of land and the liberties and powers hereby demised and granted during the said term without any interruption by the lessor of any person rightfully claiming under or in trust for him. Government reserve the right to cancel the Quarry Lease granted and executed under A.P.M.M.C.Rules, 1966 without assigning and reasons and giving notice.
10. It is hereby expressly agreed as follows:-

A. If any part of the knocked down amount/dead rent and Seigniorage Fee hereby reserved shall be unpaid for thirty days after becoming payable (Whatever formally damaged of any part thereof remain vested in him shall become insolvent or if any covenant on the lessee's part here in contained shall not be performed or observed them and in any of the said cases it shall be lawful for the lessor at any part of the security deposit Rs. 20,250/- to be forfeited and also to re-enter upon the demised piece of land or any part thereof in the name of the whole and thereupon this demise shall be absolutely determined without prejudice to the right of action of the lessor in respect of any branch or non-observance of the lessor's covenants herein contained.

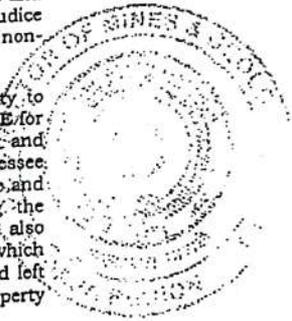
B. At the determination of the lease the lessee shall be at liberty to remove, carry away and dispose of all the stock of **BLACK GRANITE** for delivery and of all the engines, Machinery and all plant, articles and things whatsoever (not being building or bricks or stones) the lessee, forest paying knocked down amount/dead rent and Seigniorage Fee and other sums which may be due not performing and observing the covenants on his part herein before reserved and contained and also making good any damages done by such removal but any building which shall be erected on the said demise piece of land by the lessee and left thereon at the determination of the lease shall be the absolute property of the lessor who shall not pay any price for the same.

C. If the lessee shall have paid the bid amount dead rent and Seigniorage Fee and fully observed and performed and covenants and conditions on his part herein contained the said deposit of Rs. 20,250/- shall be returned to him at the expiration of the said term of 20 Years.

Contd...6.

[Signature]
LESSEE

[Signature]
Asst. Director of
Mines and Geology,
PALAMANER
CHINA, 1961



-6-

D. If any question of difference or dispute shall arise between the parties hereto or any person or persons claiming under them respectively concerning the knocked down amount/dead rent and Seigniorage Fee hereby reserved or touching the construction of any clause herein contained or the rights, duties of liabilities of the parties hereunder or in any other way touching or arising out of these presents same shall be referred to the Director of Mines & Geology whose decision thereon shall be final and binding on the parties thereto.

In witness whereof Sri D. Subramanyam, B.Sc., B.ed, Assistant Director of Mines & Geology of Palamaner, Chittoor district acting for and on behalf of and by order and direction of the Government of Andhra Pradesh the lessee have hereto set their hands the day and year first above writing.

THE SCHEDULE

Name of the Mandali	Name of the Village	Survey field	Extent	Assessment	Boundaries North, south, West and East.
Gudupalli	Kotamalkana palle	Sy.No. 103	0.405 hectare.	Dead Rent of Rs.50,000/- per hect per annum LA : As prescribed by the Revenue Authority. Cess L.A : 0.37 paise per rupee of L.A. Seigniorage Fee for more than 270 Cm. X 150 Cm. Size is Rs.2,250/- per Cum., for below 270 Cm. X 150 Cm. Size is Rs.1,750/- per Cum. and below 75 Cm. Size is Rs.750/- per Cum.	North: S.No. 103/p East: S.No. 103/p South: S.No.89 hill portion West: S.No. 103/p

Signed and delivered by the above name in the presence of Sri J.Venkatesh Babu, Prop of Sri Venkata Sai Granites.


LESSEE


Assistant Director of
Mines and Geology,
PALAMANER
Chittoor (Dist.)

DISTRICT: CHITTOOR

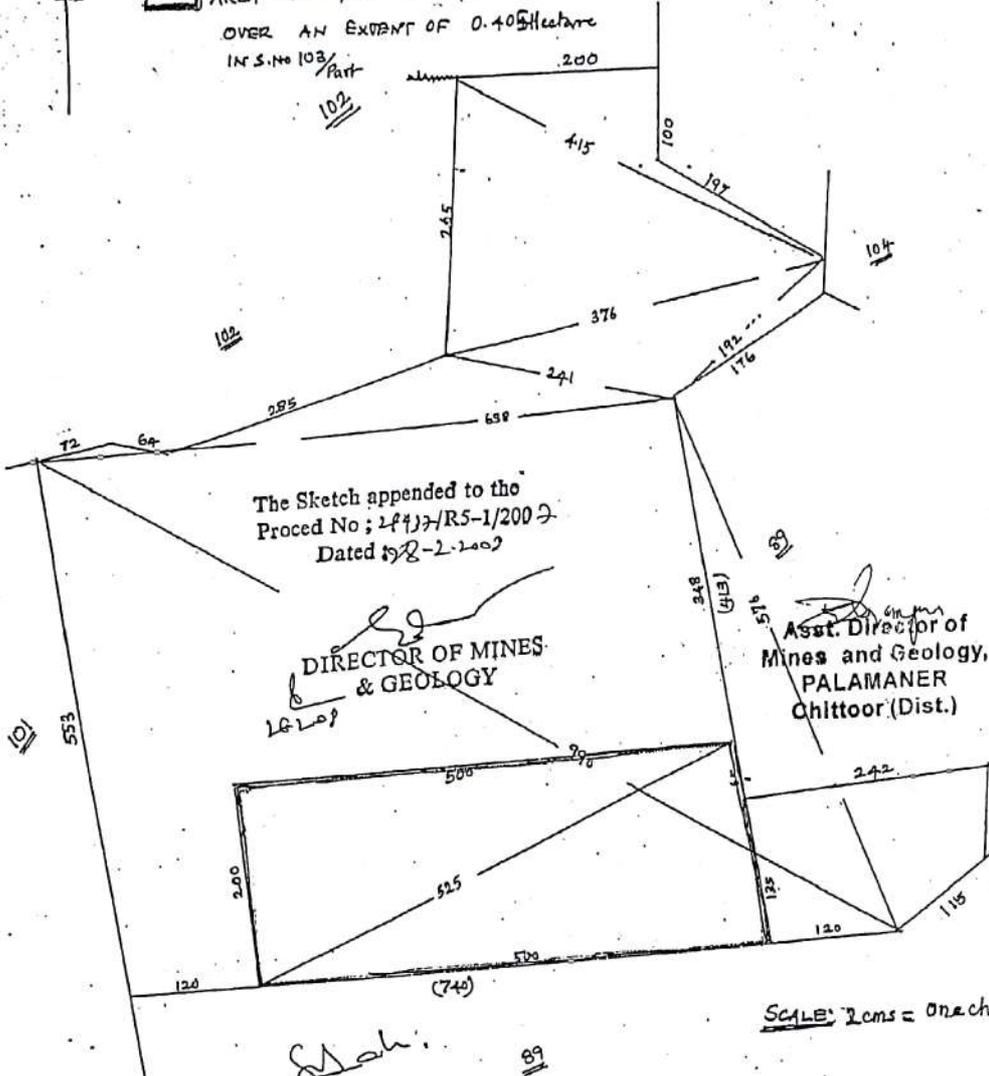
VILLAGE: KOTAMAKUNAPALLI

MANDAL: GUDUPALLI

S.No 103.



AREA ~~Surveyed~~ ^{Granted} TO M/S SRIVENKATA SAI GRANITES
OVER AN EXTENT OF 0.405 Hectare
IN S.No 103 Part
102



The Sketch appended to the
Proced No ; 28937/R5-1/2007
Dated 19-2-2007

DIRECTOR OF MINES
& GEOLOGY

Asst. Director of
Mines and Geology,
PALAMANER
Chittoor (Dist.)

SCALE: 1 cm = One chain

Surveyed & Prepared
M/S
Surveyor

Asst. Director of
Mines and Geology,
PALAMANER,
Chittoor (Dist.)
O.K. P. Doc No. 28937/R5/07

BY RPAD



GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY

Office of the
Asst. Director of Mines & Geology,
Palamaner

SHOW CAUSE NOTICE**No.1117/Q2/BG/2007****Dt: 13-11-2019**

- Sub : Mines and Quarries - Quarry Lease for Black Granite over an extent of 0.405 Hectares in Sy.No. 103 of Kotamakanapalli (Vg), Gudupalli (M), Chittoor Dist. - Lease held by M/s Venkata Sai Granites, Prop. Sri J. Venkatesh Babu- lease period from 28-04-2008 to 27-04-2028 - Inspection of quarry lease - Encroachment noticed - Show Cause Notice Issued - Regarding.

- Ref:- 1) Progs. No.28937/R5-1/2007, Dated.28.02.2008 of the Director of Mines and Geology, A.P.,
2) This office Progs. No.1117/Q/2007, Dated.28-04-2008.
3) Referred by ADM&G in Randomization on 30-10-2019.
4) Inspection and Survey reports Dated:01-11-2019 of conducted by the Technical Staff of this office.

-oOo-

Adverting to the subject and references cited. Through the ref. 1st cited, the Director of Mines and Geology, has granted a quarry lease for Black Granite over an extent of 0.405 Hectares in Sy.No. 103 of Kotamakanapalli (Vg), Gudupalli (M), Chittoor District for a period of 20 years in favour of M/s Venkata Sai Granites, Prop. Sri J. Venkatesh Babu. The same was executed before the Asst. Director of Mines and Geology, Palamaner and issued work orders vide reference 2nd cited and the lease period from 28-04-2008 to 27-04-2028.

On 30-10-2019, the undersigned inspected the Quarry Lease in Randomization and came to know that there is an encroachment in lease area vide reference 3rd cited.

In the reference 4th cited, the Technical Staff of this office have inspected your quarry leased area on 01-11-2019 and the surveyor verified the lease boundaries with executed lease sketch and found workings falls within the leased area and encroached towards Northern side to the leased area. Accordingly, the surveyor taken pit measurements in presence of the representative of the lease holder excluding over burden. The details of the pit measurements are as follows.

Within the Leased area:-

S.No.	Pit No	Average Measurements (Excluding over burden)		
		Area in sq.mt	Average Depth of the net Rock excavation (In Mts)	Quantity In Cbm
1	1	984.87	9.3	9159.291

On calculation with percentage of recovery mention in Approved Mining Plan i.e., **15%**, the yield of useful Granite in your lease is **1373.893 Cbm**. As per this office records you have obtained permits for a quantity of **1840.282 Cbm** since inception of the Quarry Lease. Further, earlier this office issued demand notice for the missing blocks covered a quantity of **163.775 Cbm** for which you have paid normal seigniorage fee as per the Revision orders. There is a stock of **68 blocks** covered a quantity of **155.077 Cbm** within the leased area. Hence the Total

quantity comes to **2159.134 cbm**. There is a variation for a quantity of **785.241 cbm** is noticed between Permitted quantity and Yilded quantity. Hence, It is construed that you have misused the transit forms for the quantity of **785.241 Cbm** excavated and transported the mineral more than the approved mining plan quantity which attracts Rule 26(1) of A.P.M.M.C.Rules, 1966.

Outside the Leased area:-

S.No.	Pit No	Average Measurements (Excluding over burden)		Quantity In Cbm
		Area in sq.mt	Average Depth of the net Rock excavation (In Mts)	
1	1	754	6.04	4554.16

On calculation with percentage of recovery mention in Approved Mining Plan i.e., **15%**, the yield of useful Granite In your lease is **683.124 Cbm**. Hence, It is construed that you have excavated & transported the mineral unauthorizedly by encroaching Northern side to the leased area which attracts Rule 26(2) of A.P.M.M.C.Rules, 1966.

The inspecting officials have also noticed the following violations:-

- You are operating the quarry without leaving 7.5 Mts peripheral buffer from the lease boundary which is breach to regulations 111 of Matalliferrous Mines Regulations 1961
- Boundary pillars erected around the leased area but not tallied with the executed sketch which is violation of Rule 12(5)(h)(V) of APMMC Rules 1966.
- Not maintaining the safety measures duly observing the relevant stipulations made under Metalliferrous Mines Regulations, 1961 which is violation of condition 21 (b) of covenant 8 of Form-G lease deed executed under Rule 8 of APMMC Rules, 1966.
- Your working pit is more than 6 mts and you are doing quarry operations without forming benches as such your workings are dangerous conditions. Which is breach to Regulation 106(3) Metalliferrous Mines Regulations 1961.

Further, on verification of the office records, the lessee / company is committed the following breaches:-

- The lessee has not submitted dispatch particulars as per Rule 12(5)(h)(iii) of APMMC Rules 1966.

In view of the above circumstances, you are hereby requested to show cause within 15 days from the date of receipt of this notice as to why action should not be initiated against you for recovering the Normal Seigniorage Fee along with penalty for the misused quantity of **785.241 Cbm** within the leased area and **683.124 cbm** of Black Granite outside the leased area transported in contravention of A.P.M.M.C.Rules, 1966 falling which necessary action will be initiated as per Rule 26(1)&(2) of A.P.M.M.C.Rules, 1966.


Asst. Director of Mines & Geology
PALAMANER

To
Sri J. Venkatesh Babu,
Prop: M/s Sri Venkata Sai Granites,
D.No. 19-154, Ganuga Street,
Kuppam, Chittoor District.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of Information.
Copy submitted to the Deputy Director of Mines and Geology, Chittoor for favour of Information.



GOVERNMENT OF ANDHRAPRADESH
DEPARTMENT OF MINES AND GEOLOGY

Office of the
Asst., Director of Mines and Geology,
Palamaneru

DEMAND NOTICE

No. 1117/Q2/BG/2007

Dated: 23.11.2019

Sub: Mines & Quarries - Quarry Lease for Black Granite over an extent of 0.405 Hectares in Sy.No. 103 of Kotamakanapalli (Vg), Gudupalli (M), Chittoor Dist.- Lease held by M/s. Sri Venkata Sai Granites, Prop. Sri J. Venkatesh Babu - Extraction & transportation of Mineral from outside the leased area and Misuse of Transit forms - Explanation submitted - Not Satisfied - Demand Notice issued - Regarding.

Ref:-1. Randomization of Inspection by the ADM&G, Palamaner on 30-10-2019.
2. Inspection & Survey Report dt.01-11-2019 of this office Technical Staff.
3. This office Show Cause Notice No.1117/Q2/BG/2007, Dt.13-11-2019
4. Your explanation Dt.15.11.2019.

With reference to the above Quarry Lease, It is to inform that by Virtue of conditions of grant and the covenants of the lease deed executed, you are already aware that the quarrying is to be done within the leased area and the mineral should be dispatched with prior payment of Seigniorage Fee.

In the reference 1st & 2nd cited, based on the Randomization report of the undersigned the Technical Staff of this office have inspected your quarry leased area on 01-11-2019 and the surveyor verified the lease boundaries with executed lease sketch and found workings falls within the leased area and encroached towards Northern side to the leased area. Accordingly, the surveyor taken pit measurements in presence of the representative of the lease holder excluding over burden. The details of the pit measurements are as follows.

In this connection, through the reference 3rd cited a Show Cause Notice has been issued to you seeking your explanation as to why action should not be initiated against you for recovering the Normal Seigniorage Fee along with penalty for the misused quantity of 785.241 Cbm within the leased area and 683.124 cbm of Black Granite outside the leased area transported in contravention of Rule 34 & 26 of APMMC Rules, 1966 and other violations.

In response to this office Show Cause Notice. through the ref. 4th cited, you have submitted your explanation each breach wise and stated that, the actual dispatch quantity is 1840.282 Cbm & 163.775 Cbm you have paid normal seigniorage fee as per Revision orders for missing blocks and there is a stock of 68 blocks covered a quantity 155.077 Cbm. Hence, the total quantity comes to 2159.134 Cbm. There is a variation for the quantity of 785.241 Cbm, hence not misused the transit forms for the quantity of 785.241 cbm.

In this connection, it is informing you that the inspection whatever conducted on 01-11-2019 in presence of you and taken pit measurements after affirming the boundaries around the leased area in presence of you and arrived pit volume as 9159.291 cbm within the leased area and 4554.16 Cbm outside the leased area have been extracted after considering the recovery factor as per approved mining plan is 15% the yield of useful granite in your lease is 1373.893 cbm within the leased area. After considering the permitted quantity of 1840.282 Cbm, Missing Blocks quantity of 163.775 Cbm and Stock of 68 blocks covered a quantity of 155.077 Cbm, it is noticed that 785.241 Cbm of quantity excess to the yielded quantity. Hence, it construed that you have misused transit forms for the quantity

Regarding the excavations falls outside the leased area you have stated that you have erected the boundary pillars based on the chain system survey and in the places shown by the Surveyor and maintaining the same till to date and you are operating the quarry operations within the leased area. Further, the survey done using GPS Machines are not accurate. Further, stated that the quarrying activities within from the leased boundaries marked by the surveyors (based on GPS & Chain system) at the time of Survey & Demarcation. Hence, you have stated that you have not encroached not carried our quarry operations outside the leased area.

The averments stated by you should not be considered as the Technical Staff conducted survey with DGPS Instrument (which are 20 cm variation) based on the linear measurements mentioned in the executed lease deed sketch. After affirming the lease boundaries around the leased area you have done the quarrying operations outside the leased area and within the leased area. Further, It is informed that the lease boundaries fixed based on the measurements mentioned in the executed lease deed sketch with reference to the permanent Revenue Stones only. Hence, it is no matter conducted the survey either with GPS or Chain Survey.

With regard to the other breaches, you have simply given explanation, but neither implemented nor rectified the breaches in the quarry.

In view of the above, you have been informed that, As per rule 5 of APMMC Rules, 1966 your workings should be confined to only within the leased area and not beyond the leased area as per granted and executed sketch. But, you have not done so for. Hence your explanation dt. 15-03-2018 is not deserved for consideration.

As per the average category percentage arrived for issuance of dispatch permits, the category of the Granite blocks for the said volumes are as below.

Within the leased area				Outside the leased area			
Super Gangsaw size in Cbm	Mini Gangsaw size in Cbm	Cutter size in Cbm	Total in Cbm	Super Gangsaw size in Cbm	Mini Gangsaw size in Cbm	Cutter size in Cbm	Total in Cbm
181.021	141.317	462.903	785.241	157.480	122.939	402.705	683.124

Hence, you are liable to pay the Normal Seigniorage Fee and Market Value for the said quantity as per Rule 34 (1) of APMMC Rules, 1966 and Rupees upto 5 lakhs as fine and double the market value as per Rule 26 (2) of APMMC Rules, 1966 for the quantity recovered and transported from outside the leased area.

Misused Quantity of the mineral within the leased					Quantity recovered & transported from outside the leased area				
Category	Volume in Cbm	Normal Seigniorage Fee in Rs	Market value in Rs	Total in Rs.	Category	Volume in Cbm	Fine in Rs.	Double the market value in Rs	Total
Super Gangsaw size	181.021	543063	2715315	3258378	Super Gangsaw size	157.480	500000	4724400	-
Mini Gangsaw Size	141.317	353293	1766463	2119756	Mini Gangsaw Size	122.939		3073475	-
Cutter size	462.903	1087822	4629030	5716852	Cutter size	402.705		8054100	-
Total	785.241	1984178	9110808	11094986		683.124	500000	15851975	16351975

Contd....3

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- Note:-** 1. Seigniorage Fee as Rs. 3000/- per Cbm for Super gang saw size, Rs. 2500/- per Cbm for Mini gang saw size and Rs. 2350/- per Cbm for Cutter size for Black Granite.
2. Market value taken as Rs.15,000/- per Cbm for Super gang saw Size, Rs. 12,500/- per Cbm for Mini gang saw size and Rs. 10,000/- per Cbm for cutter size.

In view of the above, M/s Sri Venkata Sal Granites, Prop. Sri J. Venkatesh Babu is hereby directed to pay the said amounts i.e., Rs. 2,74,46,961/- (Within the leased area Rs. 1,10,94,986/- + Outside the leased area of Rs. 1,63,51,975/-) in the following head of account and rectify the other breaches within 15 days from the date of receipt of this notice, failing which necessary action will be initiated against your quarry lease at the subject area as per rules in force.

HEAD OF ACCOUNT FOR NORMAL SEIGNIORAGE FEE

0853 - N.F. M & M Industries
102 - M.C. Fee, Rents & Royalties
02 - Royalty on minor mineral

HEAD OF ACCOUNT FOR FINE

0853 - N.F. M & M Industries
102 - M. C Fee, Rents & Royalties
81 - Other Receipts


Asst. Director of Mines and Geology,
PALAMANERU

To
Sri J. Venkatesh Babu,
Prop: M/s Sri Venkata Sal Granites,
D.No. 19-154, Ganuga Street,
Kuppam, Chittoor District.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam, for favour of information.
Copy submitted to the Deputy Director of Mines and Geology, Chittoor for favour of information.

GOVERNMENT OF ANDHRA PRADESH
INDUSTRIES & COMMERCE (MINES.I) DEPARTMENT

Memo. No.5855/M.I(1)/2019-2

Dated:23.06.2020.

Sub:- Revisions – Revision Application filed by M/s. Sri Venkata Sai Granites, Prop: J. Venkatesh Babu, Chittoor District against the Demand Notice No.1117/Q2/BG/2007, dt:23.11.2019 of the ADM&G, Palamaneru – Revision Disposed off - Orders - Issued.

Ref:-1.From M/s. Sri Venkata Sai Granites, Prop: J. Venkatesh Babu, Chittoor District, Revision Application dated:27.11.2019, received on 02.12.2019.
2.Government Memo.No.5855/M.I (1)/2019,Dated:31.12.2019.
3.From the Director of Mines & Geology, Ibrahimpatnam, Letter No.7646/D13-1/2019, Dated:03.02.2020.

The Assistant Director of Mines & Geology, Palamaneru has Issued Demand Notice No.1117/Q2/BG/2007, dt:23.11.2019 to Sri J.Venkatesh Babu, Prop of M/s. Sri Venkata Sai Granites and directed him to pay an amount of Rs.2,74,46,961/- towards NSF alongwith Market Value, Double the Market Value & Penalty as the lessee has illegally excavated and transported the quantity of 785.241 Cb.M of Black Granite within the leased area and quantity of 683.124 Cb.M of Black Granite from outside the leased area.

2. Aggrieved by the above Demand Notice, Sri J.Venkatesh Babu, Prop of M/s. Sri Venkata Sai Granites, Chittoor District has filed a Revision Application on 02.12.2019 under Rule 35-A before the Government and requested the Revisional Authority to consider his revision application and squash the demand notice issued by the ADM&G, Palamaneru or waive off the penalty imposed on his quarry for no mistake and issue necessary orders to restore his quarrying operations to obtain transit passes without any hindrances till his quarry lease is in force.
3. The Remarks of the Director of Mines & Geology, Ibrahimpatnam has been called for on the grounds of Revision vide Government Memo No.5855/M.I(1)/2019, dt:31.12.2019. The DM&G, Ibrahimpatnam has submitted his remarks to Government vide Letter No.7646/D13-1/2019, dt:03.02.2020 stating that:
 - i. The ADM&G, Palamaneru submitted his remarks stating that the quarry lease for Black Granite over an extent of 0.405 Hectares in Sy.No.103 of Kotamakanapalli (Vg), Gudupalli (M), Chittoor District has been granted by the Director of Mines & Geology, A.P., for a period of 20 years in favour of M/s Venkata Sai Granites, Prop. Sri J. Venkatesh Babu vide Proceedings No.28937/R5-1/07, Dt:28.02.2008 and executed by grantee before the Assistant Director of Mines and Geology, Palamaneru vide Proceedings No.1117/Q/07, Dt:28.04.2008 and the lease will be in force from 28-04-2004 to 27-04-2028.
 - ii. Further, the ADM&G, Palamaneru reported that the Quarry Lease area was inspected in Randomization on 30-10-2019 and came to know that there is an encroachment in the lease area.
 - iii. The Technical Staff of the Assistant Director of Mines & Geology, Palamaneru have Surveyed and inspected the quarry leased area on 01-11-2019 and submitted report. Based on the report submitted by the Technical staff, the Assistant Director of Mines & Geology, Palamaneru has issued Show Cause Notice vide No.1117/Q2/BG/2007, dt:13-11-2019 as the surveyor verified the lease boundaries with executed lease sketch and found workings falls within the leased area and encroached towards northern side to the leased area. Accordingly, the surveyor has taken pit measurements in presence of the representative of the lease holder excluding over burden.

::2::

a) Within the Leased area:

PIT No.	Average Measurements (Excluding overburden)		Quantity In Cbm
	Area In sq.mt	Average Depth of the net Rock excavation (In Mts)	
	984.87	9.3	9159.291

On calculation with percentage of recovery mentioned in Approved Mining Plan i.e., 15%, the yield of useful Granite in his lease is 1373.893 Cb.M. As per ADM&G, Palamaneru records, the petitioner have obtained permits for a quantity of 1840.282 Cb.M since inception of the Quarry Lease. Further, earlier issued demand notice for the missing blocks covered a quantity of 163.775 Cb.M for which the lessee have paid normal Seigniorage fee as per the Revision orders. There is a stock of 68 blocks covered a quantity of 155.077 Cb.M within the leased area. Hence, the total quantity comes to 2159.134 Cb.M. There is a variation for a quantity of 785.241 Cb.M between permitted quantity and Yielded quantity. Hence, it is construed that the revision petitioner misused the transit forms for the quantity of 785.241 Cb.M. excavated and transported the mineral more than the approved mining plan quantity which attracts Rule 26(1) of A.P.M.M.C. Rules, 1966.

b) Outside the Leased area:-

PIT No.	Average Measurements (Excluding overburden)		Quantity In Cbm
	Area In sq.mt	Average Depth of the net Rock excavation (In Mts)	
	754	6.04	4554.16

On calculation with percentage of recovery mentioned in Approved Mining Plan i.e., 15%, the yield of useful Granite in his lease is 683.124 Cb.M. Hence, it is construed that the lessee excavated & transported the mineral unauthorizedly by encroaching Northern side to the leased area which attracts Rule 26(2) of A.P.M.M.C. Rules, 1966.

IV. The inspecting officials have also noticed the following violations:-

- a) The revision petitioner is operating the quarry without leaving 7.5 Mts. peripheral buffer from the lease boundary which is breach to regulations 111 of Metalliferrous Mines Regulations 1961.
- b) Boundary pillars erected around the leased area but not tallied with the executed sketch which is violation of Rule 12(5)(h)(V) of APMMC Rules, 1966.
- c) Not maintaining the safety measures duly observing the relevant stipulations made under Metalliferrous Mines Regulations, 1961 which is violation of condition 21 (b) of covenant 8 of Form-G lease deed executed under Rule 8 of APMMC Rules, 1966.
- d) The working pit is more than 6 mts, and the lessee is doing quarry operations without forming benches as such their workings are dangerous condition, which is breach to Regulation 106(3) Metalliferrous Mines Regulations 1961.

- v. Further, the Assistant Director of Mines & Geology, Palamaner requested the petitioner to show cause within 15 days from the date of receipt of the notice as to why action should not be initiated against him for recovering the Normal Seigniorage Fee along with penalty for the misused quantity of 785.241 Cb.M. within the leased area and 683.124 Cb.M of Black Granite outside the leased area transported in contravention of A.P.M.M.C. Rules, 1966 falling which necessary action will be initiated as per Rule 26(1) of A.P.M.M.C. Rules, 1966.

- vi. In response to Show Cause Notice No. 1117/Q2/BG/2007, dt.23-11-2019, the petitioner/lessee has submitted his explanation to each breach wise and stated that, the actual dispatch quantity is 1840.282 Cb.M. & 163.775 Cb.M. and he has paid normal Selgnorage fee as per Revision orders for missing of transit forms and there is a stock of 68 blocks covered a quantity 155.077 Cb.M. Hence, the total quantity comes to 2159.134 Cb.M. There is a variation for the quantity of 785.241 Cb.M, hence not misused the transit forms for the quantity of 785.241 Cb.M.
- vii. Further, the Inspection whatever conducted on 01-11-2019 and taken pit measurements after affirming the boundaries around the leased area in presence of the petitioner and arrived pit volume as 9159.291 Cb.M within the leased area and 4554.16 Cb.M outside the leased area have been extracted after considering the recovery factor as per approved mining plan is 15%, the yield of useful granite in his lease is 1373.893 Cb.M within the leased area. After considering the permitted quantity of 1840.282 Cb.M, Missing Blocks quantity of 163.775 Cb.M and Stock of 68 blocks covered a quantity of 155.077 Cb.M, it is noticed that 785.241 Cb.M of quantity excess to the yielded quantity. Hence, it construed that the petitioner/lessee have misused transit forms for the quantity of 785.241 Cb.M of Black Granite.
- viii. Regarding the excavations falls outside the leased area, the petitioner has stated that he has erected the boundary pillars based on the chain system survey and in the places shown by the Surveyor and maintaining the same till to date and the petitioner is operating the quarry operations within the leased area. Further, the survey done using GPS Machines are not accurate. Further, stated that the quarrying activities within from the leased boundaries marked by the surveyors (based on GPS & Chain system) at the time of Survey & Demarcation. Hence, the petitioner has stated that he has not encroached and not carried their quarry operations outside the leased area. The averments stated by the petitioner should not be considered as the Technical Staff conducted survey with DGPS Instrument (which are 20 cm variation) based on the linear measurements mentioned in the executed lease deed sketch. After affirming the lease boundaries around the leased area and done the quarrying operations outside the leased area and within the leased area. Further, it is informed that the lease boundaries fixed based on the measurements mentioned in the executed lease deed sketch with reference to the permanent Revenue Stones only. Hence, It is no matter conducted the survey either with GPS or Chain Survey.
- ix. With regard to the other breaches, the petitioner is simply given explanation, but neither implemented nor rectified the breaches in the quarry. As per rule 5 of APMMC Rules, 1966 workings should be confined to only within the leased area and not beyond the leased area as per granted and executed sketch. But, the petitioner has not done so for. Hence, the petitioner's explanation dt.15-03-2018 is not deserved for consideration. As per the average category percentage arrived for issuance of dispatch permits, the category of the Granite blocks for the said volumes are as below.

Within the leased area				Outside the leased area			
Super Gangsaw Size In Cbm	Mini Gangsaw Size In Cbm	Cutter Size In Cbm	Total In Cbm	Super Gangsaw Size In Cbm	Mini Gangsaw Size In Cbm	Cutter Size In Cbm	Total In Cbm
181.021	141.317	462.903	785.241	157.480	122.939	402.705	683.124

(Contl...P4)

::4::

I. Mis used quantity of the mineral within the leased area:

Quantity : 785,241 cbm of Black Granite
 Normal Selgnorage fee: Rs.19,84,178/-
 Market value :Rs. 91,10,808/-
 Total :Rs. 1,10,94,986/-

II. Quantity recovered and transported from outside the leased area:

Quantity : 683.124cbm of Black Granite
 Fine :Rs. 5,00,000-
 Double Market value :Rs. 1,58,51,975-
 Total :Rs. 1,63,51,975/-

x. Hence, the Assistant Director of Mines & Geology, Palamaner is directed the petitioner/ lessee M/s Sri Venkata Sai Granites, Prop. Sri J. Venkatesh Babu to pay the said amounts i.e., Rs.2,74,46,961/- (Within the leased area Rs.1,10,94,986/- + Outside the leased area of Rs.1,63,51,975/-) In the respective head of account and rectify the other breaches within 15 days from the date of receipt of this notice, failing which necessary action will be initiated against the quarry lease at the subject area as per rules in force.

xi. Aggrieved by the demand notice vide No.1117/Q2/BG/ 2007, dt.23-11-2019 issued by the Assistant Director of Mines & Geology, Palamaner, the petitioner has filed Revision before the Government on 27-11-2019 received by the Government on 02-12-2019 under Rule 35-A of APMMC Rules, 1966.

4. With the above, the DM&G, Ibrahimpatnam has requested to dismiss the revision applicant or to direct the Revision Applicant to pay the Demanded Amount of Rs.2,74,46,961/-.

5. In order to dispose off the Revision Application, a personal hearing was conducted on 07.01.2020 duly giving reasonable opportunity for personal hearing to the Revision Petitioner.

6. After hearing the arguments on both sides, the Revisional Authority hereby allowed the revision application of M/s. Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu, Chittoor District duly setting aside the Demand Notice No.1117/Q1/2007, dt:23,11.2019 of Assistant Director of Mines & Geology, Palamaner and directed the Revision Applicant to pay an amount of Rs.30.10 Lakhs (Thirty lakhs and Ten thousand rupees only) and waived off the remaining Demand amount.

7. Accordingly, the Revision Application is disposed off under Rule 35-A of Andhra Pradesh Minor Mineral Concession Rules, 1966 and the Director of Mines & Geology, Government of Andhra Pradesh, Ibrahimpatnam shall take further necessary action in the matter.

D. RAMADEVI
 DEPUTY SECRETARY TO GOVERNMENT

To
 The Director of Mines and Geology, Govt., of Andhra Pradesh, Ibrahimpatnam.
 M/s. Sri Venkata Sai Granites, Prop: J. Venkatesh Babu, #19-154, Ganuga Street,
 Kuppam, Chittoor District - 517 425 (By RPAD)

Copy to:
 The Assistant Director of Mines & Geology, Palamaner, Chittoor Dist.
 P.S to Hon'ble Minister for Mines & Geology, 3rd Block, AP Secretariat.
 SF/SC.

//FORWARDED : : BY ORDER//

P.v.s. Rangh
 SECTION OFFICER

File No.APPCB-11033/9/2022-TEC-EC-APPCB

 <small>सत्यमेव जयते</small>	State Level Environment Impact Assessment Authority (SEIAA)
	Andhra Pradesh
	Ministry of Environment, Forests & Climate Change
	Government of India
	D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010

REGD.POST WITH ACK.DUEOrder No. SEIAA/AP/CTR/MIN/04/2019/916/169.73

21/01/2022

Sub: SEIAA, A.P. – 0.405 Ha Black Granite Mine of M/s.Sri Venkata Sai Granites at Sy. No. 103, Kotamakunapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh – Transfer of Environmental Clearance- Issued - Reg.

- Ref: 1. Order No. SEIAA/AP/CTR/MIN/04/2019/916-730, dated 06.08.2019.
 2. The Asst. Director of Mines and Geology, Palamaner vide 1802/TQL/BG/2020, dt.10.12.2021.
 3. Representation received from Sri K Siva Prakash on 27.12.2021 (SIA/AP/MIN/247647/2021).

- I. The SEIAA, A.P issued EC order vide reference 1st cited, to the 0.405 Ha Black Granite Mine of M/s.Sri Venkata Sai Granites at Sy. No. 103, Kotamakunapalli Village, Gudupalli Mandal, Chittoor District, A.P with production capacity of Black Granite Mine – 1200 m³/Annum. Life of Mine is 3.69 Years.
- II. Sri K Siva Prakash vide reference 3rd cited requested for transfer of EC order from M/s.Sri Venkata Sai Granites to Sri K Siva Prakash by stating that the Asst. Director of Mines and Geology, Palamaner vide Procd.No.1802/TQL/BG/2020, dt.10.12.2021 has transferred the mine lease from M/s.Sri Venkata Sai Granites to Sri K Siva Prakash.
- III. The Asst. Director of Mines & Geology, Palamaner has transferred the mine lease from M/s.Sri Venkata Sai Granites to Sri K Siva Prakash vide Procd.No.1802/TQL/BG/2020, dt.10.12.2021. The project proponent submitted copy of the NOC through online.
- IV. The above issue was examined by the State Level Environment Impact Assessment Authority (SEIAA) meeting held on 05.01.2022 & 06.01.2022 and decided to transfer Environmental Clearance in favor of Sri K Siva Prakash.
- V. The SEIAA, AP. is hereby transfers the Environmental Clearance in the name of Sri K Siva Prakash with all terms and conditions stipulated in the EC order vide reference 1st cited remain the same.

Special Secretary To

Govt

MEMBER SECRETARY, SEIAA, A.P.	MEMBER, SEIAA, A.P.	CHAIRMAN, SEIAA, A.P.
----------------------------------	------------------------	--------------------------

File No.APPCB-11033/9/2022-TEC-EC-APPCB

To

Sri K Siva Prakash,
D.No.2/285, Mangai Nagar,
Thattigani Palli Village,
Krishnagiri District, Tamilnadu-635001,
Ph.No. +91 9789941111 / 9391052525

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Tirupati, APPCB for information.
4. The Regional Officer, MoEF&CC, GoI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. M/s.Sri Venkata Sai Granites (Expansion), C/o.Sri J Venkatesh Babu, H.No.154,
Ganuga Street, Nwpet, Kuppam, chitter District-517425 for information.
7. The Asst. Director of Mines & Geology, Palamaner for information.

Signed by Dr P V
Chalapathi Rao
Date: 21-01-2022 18:46:36
Reason: Approved

SCHEDULE – A

1. The proponent shall obtain Consent for Operation (CFO) from APPCB, as required Under Section 25/26 of Water (P & C of P) Act, 1974 and under Sec 21/22 of the Air (P&C of P) Act, 1981, before commencement of the mining operations.

SCHEDULE – B**Water:**

1. The source of water is through Borewell and the maximum permitted water consumption shall not exceed the following quantities.

Sl.No.	Purpose	As per CFO Dt:24.01.2017	As per Application	After Expansion
1	Dust Suppression	1.4 KLD	1.4 KLD	2.8 KLD
2	Domestic	0.9 KLD	0.9 KLD	1.8 KLD
3	Green belt development	0.4 KLD	0.4 KLD	0.8 KLD
	Total * (fresh + recycled)	2.7 KLD	2.7 KLD	5.4 KLD

2. The maximum waste water generation (KLD) shall not exceed the following:

S. No	Source	As per CFO Dt:24.01.2017	As per Application	After Expansion
a	Domestic	0.7 KLD	0.5 KLD	1.2 KLD
	Total	0.7 KLD	0.5 KLD	1.2 KLD

Air:

3. The project authority shall carry out open cast mining by semi-mechanized methods only.
4. Fugitive dust emissions from all the sources should be controlled regularly. The project authority shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
5. The project authority shall implement the following measures to reduce the air pollution during the transportation of the mineral.
- Roads shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.

Solid waste:

6. The proponent shall comply with the following.

S. No	Source of Solid Waste	Proposed Quantity	Method of Disposal
1	Intercalated waste	20,498 m ³ for 3 Years	The waste generated shall be dumped in the western portion of the mine lease area.

7. The project authority shall not dump the overburden, top soil etc., generated during the mining operations outside the quarry lease area under any circumstances.
8. The project authority shall adopt and maintain the following measures to control erosion of dumps:
- Retention/toe walls at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
 - Garland drain around the dump for diversion of storm water. The garland drain shall be routed through siltation pond of adequate size.

Other conditions:

9. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
10. The project authority shall maintain the setback distance of 7.5 meters buffer zone all around the mine lease area for greenbelt development with tall growing trees of native species having good canopy.
11. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
12. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.

13. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

K Venkateswara
Rao
JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

Digitally signed by K
Venkateswara Rao
Date: 2021.01.19
15:58:06 +05'30'

To
M/s. Sri Venkata Sai Granites, (Expansion)
(Mine Lease Area - 0.405 Ha),
C/o.Sri J.Venkatesh Babu,
H.No.154, Ganuga Street, Newpet,
Kuppam, Chittoor Dist - 517 425.
machasivasankar@gmail.com



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL**

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road
Phone :08518- 233619
e-mail: jceezoknl@gmail.com

CONSENT ORDER

Order No.CTR - 1114/APPCB/ZO-KNL/CFO/2021

Date:24.10.2021

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s Sri Venkata Sai Granites,
(0.405 Ha Black Granite Mine),
Sy. No. 103, Kotamakunapalli (V)
Gudupalli (M), Chittoor District**

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic	1.2 KLD	Septic tank followed by soak pit

This order is subject to the provisions of the Acts and orders made thereunder and further subject to the terms and conditions incorporated in the Schedule A and B enclosed to this order. This consent order is valid for manufacture the following products along with quantities only.

Sl. No.	Products	Quantity
1	Mining of Black Granite (Mine Lease area – 0.405(Ha))	1200 m ³ / Annum

This consent shall be valid for a period ending with the 30.09.2023.

**JOINT CHIEF ENVIRONMENTAL ENGINEER(FAC)
ZONAL OFFICE, KURNOOL**

Encl: Schedules A & B

**To
M/s Sri Venkata Sai Granites,
(0.405 Ha Black Granite Mine),
Sy. No. 103, Kotamakunapalli (V)
Gudupalli (M), Chittoor District**

Copy to the Environmental Engineer, Regional Office, Tirupati for information and to ensure compliance of the above conditions and refer to Task Force in case of non compliance

Validity unknown

Digitally Signed By MOALI SRINIVAS ANURADHA
KRISHNA (ANDHRA PRADESH POLLUTION
CONTROL BOARD)
Date : 24-Oct-2021 12:11:05 IST

SCHEDULE - A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
3. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
4. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No. 14 of E(P) Rules, 1986 & amendments thereof.
5. The applicant shall make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
6. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

Water:

1. The project authority shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

SI No	Purpose	Quantity
1	Dust Suppression	2.8 KLD
2	Domestic	1.8 KLD
3	Greenbelt	0.8 KLD
Total		5.4 KLD

2. The project authority shall provide septic tank followed by soak pit within 30 days for disposal of domestic effluents.

Air:

3. The project authority should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 outside the mine lease area at the boundary of the mine, as prescribed below.

S.No	Parameters	Standards in µg/m ³
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO ₂	80
4	NO _x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A).

4. The project authority shall carry out semi-mechanized open cast mining only.
5. The project authority shall maintain the operation of deployed water tanker exclusively for water sprinkling in the mine haulage roads for dust suppression.
6. The project authority shall implement the following measures to reduce the air pollution during the transportation of the mineral.
 - Roads shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.

Solid Waste:

7. The project authority shall dispose solid waste (Non Hazardous) as follows:

Sl. No.	Name of the Solid waste	Quantity	Disposal
1	Intercalated waste	20,498 M ³ / 3Years	The waste generated shall be dumped in the western portion of the mine lease area.

8. The project authority shall provide and maintain the following

- Retention/toe walls at the foot of the dumps
 - Stabilization of worked out slopes by planting appropriate shrub / grass species on the slopes.
 - Garland drain around the dump for diversion of storm water. The garland drain shall be routed through siltation pond of adequate size.
9. Wherever top soil exists during mining operation shall be removed and stacked separately so as to utilize for restoration or rehabilitation of the land.
10. The project authority shall not dump the overburden, top soil etc., generated during the mining operations outside the mine lease area under any circumstances

Other Conditions:

11. The project authority shall develop greenbelt along the mine lease area with tall growing trees with wide leaf area in this monsoon as committed in their letter dt.13.07.2021.
12. The project authority shall submit the compliance report on the Consent for Operation (CFO) conditions for every six months i.e. on 1st January and 1st July of the year to Regional Office, Tirupati on regular basis.

JOINT CHIEF ENVIRONMENTAL ENGINEER(FAC)
ZONAL OFFICE, KURNOOL

To
M/s Sri Venkata Sai Granites,
(0.405 Ha Black Granite Mine),
Sy. No. 103, Kotamakunapalli (V)
Gudupalli (M), Chittoor District



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL
 1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone : 08518-236912, Fax: 08518-233619
 e-mail: jceezoknl@gmail.com

Order.No.CTR - 1114/APPCB/ZO-KNL/2021-

Date:30.03.2022

Sub:- PCB – ZO – KNL – Consent for Operation (CFO) – M/s.Sri Venkata Sai Granites – 0.405 Ha) Sy.No.103, Kotamakulapalli (V), Gudupalli (M), Chittoor district – Change of name - **Amendment to CFO Orders** – Issued – Reg.

Ref:- 1. CFO order No.CTR - 1114/APPCB/ZO-KNL/CFO/2021, dated 24.10.2021 valid upto 30.09.2023
 2. Name change E.C. Order No. SEIAA/AP/CTR/MIN/04/2019/916/169.73, dt. 21.01.2022.
 3. Industries request letter dt.31.01.2022.

The Board vide reference 1st cited, issued Consent for Operation (CFO) order to M/s.Sri Venkata Sai Granites (0.405 Ha) to carryout Mining of Black Granite – 1200 m³/annum with a validity period upto 30.09.2023.

In the reference 2nd cited, the State Level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh, Gol approved transfer of the Environmental Clearance from M/s.Sri Venkata Sai Granites (0.405 Ha), Sy.No.103, Kotamakulapalli (V), Gudupalli (M), Chittoor district to M/s.Sri K.Siva Prakash (0.405Ha), Sy.No.103, Kotamakulapalli (V), Gudupalli (M), Chittoor district and keeping the conditions same.

The proponent of the mine requested the Board for amendment to CFO order dt. 24.10.2021 for change of name from M/s.Sri Venkata Sai Granites to M/s Sri K.Siva Prakash.

The Board after careful examination of the representation name change effected in EC hereby issues the following amendment to the CFO order issued by the Board vide reference 1st and 2nd cited.

The name of the mine mentioned in CFO order i.e., "M/s.Sri Venkata Sai Granites" hereafter shall be read as "M/s Sri K.Siva Prakash".

All other conditions mentioned in the CFO Order issued vide reference 2nd cited remain the same.

VENKATA
 NARAHARI PRASAD
 MARRI

Digitally signed by VENKATA
 NARAHARI PRASAD MARRI
 Date: 2022.03.30 16:51:27
 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)
 ZONAL OFFICE, KURNOOL

To
 M/s.Sri K.Siva Prakash
 (Formerly M/s.Sri Venkata Sai Granites)
 (Black Granite Mine - 0.405 Ha),
 Sy.No.103, Kotamakulapalli (V),
 Gudupalli (M), Chittoor district.

Copy to the Environmental Engineer, Regional Office, Tirupati for information and necessary action.



PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY ::PALAMANER
(Present: Sri P. Venugopal, M.Sc., Assistant Director)

PROCEEDINGS NO: 1802/TQL/BG/2020

DATE:10-12-2021

Sub: Mines and Quarries – Minor Minerals – Transfer of Quarry Lease in favour of Sri K. Siva Prakash for Black Granite over an extent of 0.405 Hectare in Sy.No: 103 of Kotamakanapalli (V), Gudupalli (M), Chittoor District for the un-expired portion of the lease period i.e., up to **27-04-2028** from M/s Sri Venkata Sai Granites, Prop: Sri J. Venkatesh Babu–Transfer of Quarry Lease Deed executed – Work Order – Issued.

- Ref: 1. Proc.No. 5411/D13-2/2021,dt: 12-10-2021 of the Director of Mines and Geology, Ibrahimpatnam.
2. ADM&G, Palamaner Lr.No.1802/TQL/BG/2020,dt:23-10-2021
3. Lr.dt:09-12-2021 from transferee Sri K. Siva Prakash.

ORDER:

Through the reference 1st cited, the Director of Mines and Geology, Ibrahimpatnam, has accorded permission for Transfer of Quarry Lease held by M/s Sri Venkata Sai Granites, Prop: Sri J. Venkatesh Babu for Black Granite over an extent of 0.405 Hectare in Sy. No. 103 of Kotamakanapalli (V), Gudupalli (M) Chittoor District for the un-expired portion of the lease period i.e., up to 27-04-2028 in favour of Sri K. Siva Prakash under Rule 12(5)(h)(viii)(a) subject to satisfaction of APMMC Rules 1966, other terms and conditions mentioned in the appendix and subsequent Government orders and executive instructions issued thereon from time to time.

Through the reference 2nd cited, the Assistant Director of Mines and Geology, Palamaner has requested the Transferee to pay necessary advance rental and submit required documents within the stipulated period and to attend for execution of Quarry Lease Deed on or before **10-12-2021**.

Further, the Transferee through the reference 3rd cited, has submitted the required documents and paid the necessary advance rentals, Security Deposit amounts within the stipulated period.

In this connection, the Transfer of Quarry Lease Deed is executed today i.e. **10-12-2021** in favour of Sri K. Siva Prakash for Black Granite over an extent of 0.405 Hectare in Sy. No. 103 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District for the un-expired portion of the lease period i.e., upto **27-04-2028**.

The Transferee Sri K. Siva Prakash is hereby permitted to commence the Quarrying operations for Black Granite over an extent of 0.405 Hectare in Sy.No.103 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District as per APMMC Rules 1966 and the rules to be amended from time to time. The transferee should have to produce all the accounts, registers, documents, records etc., in connection with the lease by 5th April of every year before the Asst. Director of Mines and Geology, Palamaner.

The lessee should submit the Half yearly returns in Form 'F', and Annual return in Form "G" to the Director of Mines and Geology, Ibrahimpatnam, under copy marked to the Deputy Director of Mines and Geology, Chittoor and to the Assistant Director of Mines and Geology, Palamaner as required under Rule 41 of G.C.D.R.1999. The transferee should send a report in Form 'F' to the Chief Inspector of Mines Safety, Dhanbad and to the Asst., Director of Mines and Geology, Palamaner as required under Rule 30 of APMMC Rules, 1966.

Further the transferee is hereby directed to submit the "order for change of name as regards the Approved Mining Plan, Environmental Clearance & Consent for Operation within a year from the date of work order."

Further, the transferee should obtain the dispatch permits from the Assistant Director of Mines and Geology, Palamaner before transporting the material from the leased area. The transferee should abide all the terms and conditions as per the Annexure appended to the Grant order scrupulously.

NOTE: *This order will become null and void if it will be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation of fraud or in excess of the authority.*


Asst. Director of Mines and Geology,
Palamaner.

To
Sri K. Siva Prakash,
S/o Krishnan,
D.No.2/285,
Magai Nagar, Thattiganipalli Village,
Krishangairi-635203.

Copy submitted to:

The Director of Mines & Geology, Ibrahimpatnam along with Transfer Quarry Lease deed for favour of kind information. (02 sets)
The Dy. Director of Mines & Geology, Chittoor along with Transfer Quarry Lease deed for favour of kind information.
The Dy. Director of Mines & Safety, Chennai for favour of kind information.
The District Collector, Chittoor for favour of kind information.
The Controller General, IBM, Nagapur for favour of kind information.
The A.P. Pollution Control Board, Krishna Nagar, Kurnool for favour of kind information.

Copy to:

The Deputy Inspector General, Registrations & Stamps, Chittoor for information and necessary action.
The Labour Enforcement Officer (Central), D. No 7/207, Mettapalem, Gudur-524101, Nellore Dist.(AP). for information.
The Tahsildar, Gudupalli (M) for information and safeguard / prevent the surrounding land for any encroachment of excavation / dumping / stocking, etc.



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH
 Sl.No :6444 Date: 29-11-2021, Rs. 100/-
 Sold to: K. SIVAPRAKASH S/o KRISHNAN, KRISHNAGIRI.
 For Whom : Self.

CW 981948
 B.K. Mamatha
 B.K. MAMATHA
 LICENCED STAMP VENDOR
 L.No.10-05-002/2018
 R.L.No.10-05-001/2021-2023
 #1-249-DB-4, Ponnupalem (VI)
 MADANAPALLE MANDAL-517325
 Chittoor Dt., A.P, Ph: 9392101999

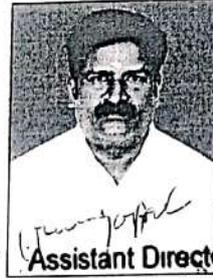
TRANSFER QUARRY LEASE DEED

FORM - G

[See Rule 8]

Form of lease (minor minerals) to private persons

This indenture made on the 29 day of November 2021 between the Governor of Andhra Pradesh (hereinafter called the "Lessor" which expression shall where the context so admits, include his successors in office and assigns) of the one part, and K. SIVA PRAKASH, S/O KRISHNAN, D.NO. 2/285, MANGAI NAGAR, THATTIGANIPALLI VILLAGE, KRISHNAGIRI, TAMILNADU STATE - 6355 203 (here in after called the "LESSEE" which expression shall, where the context so admits, include his heirs, executors, administrators, representatives and assigns) of the other part.

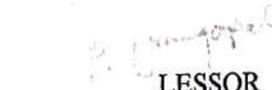


Assistant Director

Mines & Geology,
 PALAMANER, Chittoor Dist.


 TRANSFEROR


 TRANSFEREE


 LESSOR
 Asst. Director of Mines & Geology,
 Palamaner

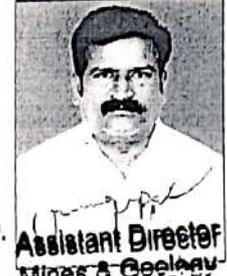
TRANSFER QUARRY LEASE DEED

FORM - G

[See Rule 8]

Form of lease (minor minerals) to private persons

This indenture made on the 10th day of December 2021 between the Governor of Andhra Pradesh (hereinafter called the "Lessor" which expression shall where the context so admits, include his successors in office and assigns) of the one part, and **K. SIVA PRAKASH, S/O KRISHNAN, D.NO. 2/285, MANGAI NAGAR, THATTIGANIPALLI VILLAGE, KRISHNAGIRI, TAMILNADU** (here in after called the "LESSEE" which expression shall, where the context so admits, include his heirs, executors, administrators, representatives and assigns) of the other part.



Assistant Director
Mines & Geology
Palamaner, Chittoor Dist.

1[Whereas the lessee has been granted quarry lease by the Government of Andhra Pradesh on application in 2[Sealed Tender-cum-Public Auction] of the lands in the **Chittoor** District for the purpose of quarrying for **BLACK GRANITE** and has deposited with the Assistant Director of Mines and Geology of Palamaner the sum of **Rs. 2,63,250/- [C.F.M.S. CHALLAN NO. 51316906902021, Dt: 10-12-2021 TOWARDS FIVE TIMES SECURITY DEPOSIT]** as security in the shape of National Saving Certificate, duly pledged for the due and faithful performance by the lessee of the covenants and conditions on the part of the lessee hereinafter contained:

And whereas the Government of Andhra Pradesh acting for and on behalf of the lands and premises hereinafter described and demised for the term and at the 3[knocked down amount] dead rent and Seigniorage fee, and subject also to the covenants conditions and conditions hereinafter contained now this indenture witnesses as follows :-

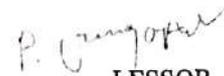
The lessor hereby demises to the lessee all those several pieces or pieces of land situated in the Village of **KOTAMAKANAPALLI** in the sub-registration district of **GUDUPALLI (M)** and registration district of **CHITTOOR (DT)** in Andhra Pradesh being more particularly described in the schedule hereunder written and delineated in the plan hereunto annexed and therein coloured.

2. These are included in the said demise and for the purposes thereof following liberties:-

- (1) To get from the said demised pieces of land,
- (2) For the purpose aforesaid to use any water in or under the said demised pieces of land and to divert the same and to make or construct any water courses or ponds so however that nothing shall be done in the exercise of this authority which shall interfere with the rights of any adjoining owners of the tenants or the lessors in respect of such water.


TRANSFEROR


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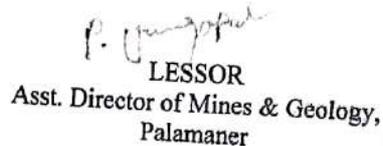

LESSOR
Asst. Director of Mines & Geology,
Palamaner

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- (3) Generally to do all things which shall be convenient or necessary for getting the **BLACK GRANITE** and material hereby authorized to be got and for removing and disposing thereof as aforesaid.
3. These are excepted and reserved to the lessor out of this demise :-
- (1) All earth minerals and other substances not herein before expressly authorized to be got from the demised pieces of land by the lessee.
- (2) Liberty for the lessor or other persons authorized by him to search for work, get, carry away and dispose of the expected minerals and other substances and for such purposes to have the right of ingress, egress and regress over the said demised pieces of land and to make erect and use all pits, machinery, buildings, roads and other necessary works and conveniences provided that the rights hereby reserved shall be exercised, in such a way as to cause as little obstruction as possible to the lessee in the use and enjoyment of its rights hereunder and that reasonable compensation for damages caused by any such to be settled by arbitration as hereinafter provided.
4. The said demised pieces of land shall be held by the lessee for un-expired portion of the lease period upto **27-04-2028** determinable as hereinafter provided.
5. The lessee hereby agrees to pay during the said term the following 1[X X X] dead rent and seigniorage fee whichever is higher and also all cesses which may, from time to time, be imposed by the Government :-
- (1) The yearly 1[X X] dead rent of Rs. **52,650/-** in respect of the said demised pieces of land
- (2) A seigniorage fee of Rs. **3,450/-** per M³ / Rs. **1,150/-** per MT for size Super Gang Saw above 300 Cm X 180 Cm, Rs. **2,875/-** per M³ / Rs. **960/-** per MT for Sizes more than 270 Cm X 150 Cm, Rs. **2,700/-** per M³ / Rs. **900/-** per MT for Sizes below 270 Cm X 150 Cm, Rs. **1,150/-** per M³ / Rs. **385/-** per MT for sizes below in 75 Cm for **BLACK GRANITE** in respect of the said demised pieces of land.
6. The lessor may, during the currency of the lease, vary the rate of 2[X X X] dead rent and the seigniorage 3[X X X].
7. It is hereby agreed and declared that in regard to the said 3[knock down amount] dead rent and seigniorage fee the following conditions shall be observed by the lessee.
- (i) The said dead rent of Rs. **52,650/-** shall be paid without any deduction on the 1st working day of February in every year in advance.
- (ii) The said seigniorage fee Rs. **3,450/-** per M³ / Rs. **1,150/-** per MT for size Super Gang Saw above 300 Cm X 180 Cm, Rs. **2,875/-** per M³ / Rs. **960/-** per MT for Sizes more than 270 Cm X 150 Cm, Rs. **2,700/-** per M³ / Rs. **900/-** per MT for Sizes below 270 Cm X 150 Cm, Rs. **1,150/-** per M³ / Rs. **385/-** per MT for sizes below in 75 Cm for **BLACK GRANITE** in respect of the shall be paid before the same is removed from the said demised pieces of land.


TRANSFEROR


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LESSOR
Asst. Director of Mines & Geology,
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8. The lessee hereby covenants with the lessor as follows :

- (1) To pay the 3[knock down amount] dead rent and seigniorage fee on the days and in manner aforesaid.
- (2) To bear, pay and discharge all existing and future rates, taxes, assessments, Duties, impositions, outgoings and burdens whatsoever imposed or charged upon the demised pieces of land or the produce thereof or the bid amount, dead rent and seigniorage fee hereby reserved or upon the owner or occupier in respect thereof or payable by either in respect thereof except such charges or impositions as the lessee is or may hereinafter be by law exempted from.
- (2A) Should any rent seigniorage fee other sums due to the State Government under the terms and conditions of these presents be not paid by the lessee/lessees within the prescribed time, the same may be recovered together with simple interest due there on at the rate of twenty four per cent per annum on a certificate of such officer as may be specified by the State Government by general or special order in the same manner as on arrear of land revenue.
- (3) Before digging or opening any part of the said demised pieces of land for **BLACK GRANITE** carefully to remove the surface soil to a depth of at least **Six (6)** meters and lay aside and store the same in some convenient part of the said demised pieces of land until the land from which it has been removed is again restored to a state fit for cultivation as hereinafter provided.
- (4) To effectually fence off the said demised pieces of land from the adjoining lands and to keep the fences in good repair and conditions.
- (5) Not to assign, underlet or part with the possession of the demised land or any part thereof without the written consent of the lessor first obtained. [A quarry lease granted by sealed tender-cum-public for sand-is not open for transfer.]
- (6) After working out any party of the said demised pieces of land forthwith to level the same and replace the surface soil thereof and slope the edges, where necessary, so as to afford convenient connection with the adjoining land.
- (7) That the lessee shall keep correct accounts, in such form as the Assistant Director of Mines and Geology concerned shall, from time to time, require and direct showing the quantities and other particulars of the said mineral obtained by the lessee from the said lands and also the number of persons employed in carrying on the said quarrying operations therein and shall, from time to time, when so directed by the Assistant Director of Mines and Geology concerned prepare and maintain completed and correct plans of all quarries and workings in the said lands and shall allow any officer thereunto, authorized by the lessor from time to time and at any time, to examine such accounts and any such plans and shall, when so required, supply and furnish to the lessor all such information and returns regarding all or any of the matters aforesaid as the lessor shall, from time to time, require and direct.
- (8) That if in the course of quarrying any mineral not specified in the lease is discovered the lessee or registered holder shall at once report such discovery to the Assistant Director of Mines and Geology concerned who shall obtain orders of the Government regarding the working of the same.


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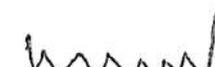

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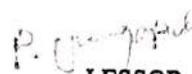

LESSOR
Asst. Director of Mines & Geology,
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- (9) That the lessor's agents, servants and workmen shall be at liberty at all reasonable times during the said term, to inspect and examine the works carried on by the lessee under the liberties herein before granted and the lessee shall and will, from time to time see fit to impose regulations which the lessor or his authorized agent as the result of such inspection may from time to time see fit to impose to keep the lands in good and substantial repair, order and condition or in the interest of public health and safety.
- (10) The lessee shall without delay send to the Assistant Director of Mines and Geology a report of any accident involving the death or injury to any person which may occur in or about the quarry and shall observe all rules for the being in force regulating the working of quarries.
- (11) That the lessee shall not without the express sanction in writing of the said Assistant Director of Mines and Geology cut down or injure any timber or trees on the said lands but he may clear away brushwood or undergrowth which interferes with any operations authorized by these presents on payment of due compensation for cutting or injuring trees growth in the said lands to the departments concerned.
- (12) That wherever necessary, pay to the person concerned, compensation for any loss or damage which may be caused by the lessee to the surface of the demised pieces of land or to anything growing or situated therein in exercise of the rights granted and shall not commence operations until such compensation has been paid. The lessee shall further always keep the lessor indemnified against any claim by any person for any loss or injury caused to him or to his property by lessee. The Deputy Director shall be the competent authority to assess and fix any compensation payable by the lessee for any loss or injury done to him or his property.
- (13) That if required by the Assistant Director of Mines and Geology, erect and maintain at his own expense, boundary pillars of 'subsistent material standing not less than three feet above the surface of the ground at each corner or angle in the line of the boundary of the area leased to him and at intervals of not more than three meters along the boundary, as delineated in the plan attached to the lease deed.
- (14) If any mineral not specified in the lease deed or agreement is discovered, the lessee or the registered holder shall not win or dispose of such mineral without obtaining the permission of 1[the Director of Mines and Geology] and without payment of the Seigniorage fee and the acreage assessment. If lessee or the registered holder fails to intimate 1[the Director of Mines and Geology] the discovery of such new minerals and obtain his permission with a period of thirty days from the date of the working of the mineral is begun, the Director of Mines and Geology or Deputy Director of Mines and Geology may levy enhanced Seigniorage fee and acreage assessment.
- (15) The lessee or the registered holder shall strengthen and support to the satisfaction of any Railway Administration concerned or the State Government as the case may be, any part of the quarry which in the opinion of the Railway Administration or as the case may be, the State Government requires such strengthening or support for the safety of any railway, reservoir, canal, road or any other public works or structures.
- (16) That this lease may be terminated in respect of the whole or any part of the premises by six month notice in writing on either side.
- (17) That on such determination the lessee shall have no right to compensation of any kind.


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LESSOR
Asst. Director of Mines & Geology,
Palamaner

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- (18) That the "[knock-down amount] / dead rent, and seigniorage fee payable under these presents shall be recoverable under the provisions of the Revenue Recovery Act, 1864 thereof.
- (19) That the determination of the tenancy to deliver up the demised land in such condition as shall be in accordance with the provisions of these presents save that lessee shall if so required by the lessor restore in manner provided by the foregoing covenant in that behalf the surface or any part of the land which has been occupied by the lessee for the purpose of the works hereby authorized and has not been so restored.
- (20) In respect of granite and marble, the lessee shall comply with the provisions of Granite Conservation and Development Rules, 1999 and the marble Development and Conservation Rules, 2002, respectively".
- (21) (a) The lessee shall follow and erect the provisions of Labour Laws pertaining to the employment, payment of wages and other welfare measures to the Labour who are employed in quarries and mines.
 (b) The lessee further shall take all precautionary measures in conducting mining operations as per the relevant stipulations made under Metalliferous Mines Regulations, 1961.
 (c) If the lessee violates the provisions as stipulated above, necessary action shall be taken for cancellation of the lease after obtaining the information from the concerned departments after giving an opportunity."
- (22) The Conduct of Mining operations at the lease areas of Granite and the 31 newly added minor minerals shall be subject to the mile stones listed in Schedule IV with respect to production ("Production Requirement") and the annual production to be achieved every year.
9. The lessor hereby covenants with the lessee that on the lessee paying the 2[knock down amount] dead rent and seigniorage fee hereby reserved and that on observing and performing the several covenants and stipulations herein the lessee shall peaceably hold and enjoy the demised pieces of land and the liberties and powers hereby demised and granted during the said term without any interruption by the lessor or any person rightfully claiming under or in trust for him

3[9-A] Government reserves the rights:-

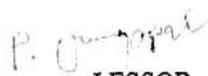
- (iii) to cancel the quarry lease granted and executed under these rules after giving a previous notice.
 (iv) to prohibit quarrying operations in part or the whole of the area under lease with recorded reasons.]

10. It is hereby expressly agreed as follows :-

- (1) If any part of the 2 [knock - down amount] dead rent and seigniorage fee hereby reserved shall be unpaid for thirty days after becoming payable (whether formally demanded or if the lessee while the demised pieces of land or any part thereof remain vested in him shall become insolvent or if any covenant on the lessee's part herein contained shall not be performed or observed them and in any of the said case it shall be lawful for the lessor at any time thereafter to declare to whole or any part of the said security deposit of Rs. 02,63,250/-, to be forfeited and also to re-enter upon the demised pieces of land or any part thereof in the name of the whole and thereupon this demise shall absolutely determine but without prejudice to the right of action of the lessor in respect of any reach or non-observance of the lessee's covenants herein contained.


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LESSOR
Asst. Director of Mines & Geology,
Palamaner

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- (2) *[The expiry or determination of the lease, the lessee shall be at liberty to remove, carry and dispose of all the stocks of the mineral extracted and all engines, machinery, articles and other things whatsoever (not being building or bricks or stones) within one month or extended period granted by the Government after paying dead rent and seigniorage fee and other sums which may be due and performing and observing the covenants on his part herein before reserved and contained and also making good any damages done by such removal but not building which shall be erected on the said demised places of land by the lessee and left thereon at the determination of the lease and shall be the absolute property of the lessor who shall not pay any price for the same].
- (3) If the lessee shall have paid the '[knock-down amount] dead rent and seigniorage fee and duly observed and performed the covenants and conditions on his part herein contained the said deposit of Rs. 02,63,250/- shall be returned to him-at the expiration of the said term **Un-expired portion upto 27-04-2028 Years.**
- (4) If any question of difference or dispute shall arise between the parties hereto or any persons claiming under them respectively concerning the 1[knock-down amount] dead rent and seigniorage fee hereby reserved or touching the construction of any clause herein contained or the rights, duties or liabilities of the parties hereunder or in any other way touching or arising out of these presents the same shall be referred to the Director of Mines and Geology whose decision thereon shall be final and binding on the parties thereto. In witness where of **SRI P. VENUGOPAL**, Assistant Director of Mines and Geology of Palamaner acting for and on behalf of and by order and direction of the Government of Andhra Pradesh the lessee have hereto set their hands the day and year first above writing.

THE SCHEDULE

Name of Mandal	Name of Village	Survey Filed	Extent	BLACK GRANITE Assessment Nos.	Boundaries North, South, West & East
1	2	3	4	5	6
Gudupalli	Kotamakanapalli	S.No. 103	0.405 Ha.	ADR Rs. 52,650/- LA Rs. 100/- CLA Rs. 100/- Dead Rent / Seig. Fee whichever is higher will be charged and amendments thereon	North - Sy.no. 103/3 of Kotamakanapalli (Vg) East - Sy.no. 103/4 & 89/P of Kotamakanapalli (Vg) South - Sy.no. 89/P of Kotamakanapalli (Vg) West - Sy.no. 103/3 of Kotamakanapalli (Vg) and Existing Quarry Lease area of M/s Venkatasai Granites

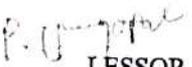
Signed and delivered by the above name in the presence of -



TRANSFEROR



TRANSFEEE



LESSOR
Asst. Director of Mines & Geology,
Palamaner

GOVERNMENT OF ANDHRA PRADESH
 PROCEEDINGS OF THE DIRECTOR OF MINES & GEOLOGY: IBRAHIMPATNAM
 [PRESENT: SRI V.G.VENKATA REDDY, DIRECTOR]

Proceedings No.5411/D13-2/2021

Dated:12-10-2021

Sub: Mines & Quarries - Transfer of Quarry Lease for Black Granite an extent of 0.405 Hectares in Sy.No.103 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District held by M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu to Sri K.Siva Prakash - Orders - Issued.

Ref: 1. Transfer of Quarry Lease application dated:20.07.2020 filed by M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu.
 2. ADM&G, Palamaneru File No.1802/TQL/2020, dt:09.06.2021.
 3. This Office Letter No.5411/D13-2/2021, dated.21.09.2021.
 4. ADM&G, Palamaneru Letter No.1802/TQL/2021, dt:01.10.2021.

ORDER:

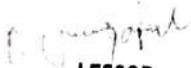
Through the reference 1st cited, M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu has filed an application for transfer of quarry lease held by them for Black Granite an extent of 0.405 Hectares in Sy.No.103 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District in favour of Sri K.Siva Prakash for the un-expired portion of the lease period up to 27.04.2028. The said application was received by the Asst. Director of Mines & Geology, Palamaneru on 20.07.2020.

Through the reference 2nd cited, the Asst. Director of Mines and Geology, Palamaneru has submitted proposals duly recommending for transfer of quarry lease held by M/s Sri Venkata Sai Granites, Proprietor: Sri J. Venkatesh Babu to Sri K.Siva Prakash in the subject area for the unexpired period up to 27.04.2028, subject to satisfaction of terms and conditions laid down in APMMC Rules, 1966.

Through the reference 3rd cited, M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu is requested to pay three (3) times of Dead Rent per Hectare as Charges for transfer and the charges shall be remitted in Head of Account No.0853-102-81 keeping in view of G.O.Ms.No.58, dt:08.03.2019 and submit originals before the Assistant Director of Mines & Geology, Palamaneru within 30 (thirty days) from the date of receipt of this letter.

Through the reference 4th cited, the Asst. Director of Mines & Geology, Palamaneru has submitted further report in response to this office letter dt:21.09.2021 and reported that the transferor i.e. M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu has paid equivalent to three (3) times Dead Rent per Hectare and submitted the original challan to his office and requested to consider the transfer of quarry lease in favour of Sri K.Siva Prakash in the subject area.


LESSEE


LESSOR
 Asst. Director of Mines & Geology
 PALAMANER, Chittoor District.

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In view of the above circumstances stated above and in exercise of the powers conferred under Rule 12(5)(h)(viii)(a) of APMMC Rules, 1966, the permission is hereby accorded for transfer of quarry lease held by M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu for Black Granite an extent of 0.405 Hectares in Sy.No.103 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District transferred in favour of Sri K.Siva Prakash for the un-expired portion of the lease period up to 27.04.2028, subject to satisfaction of APMMC Rules, 1966, other terms and conditions mentioned in the Appendix and subsequent Government orders and executive instructions issued there on from time to time. Further, the Assistant Director of Mines & Geology, Palamaneru to take further necessary action as per rules in force.

Sd/- V.G.VENKATA REDDY
DIRECTOR OF MINES & GEOLOGY

Encl:(RoE)

To
M/s Sri Venkata Sai Granites,
Prop: Sri J.Venkatesh Babu,
D.No.19-154, Ganuga Street,
Kuppam, Chittoor District - 517 425 ----- [BY RPAD]

Sri K.Siva Prakash,
S/o.Krishnan, D.No.2/285,
Mangai Nagar, Thattiganipalli Village,
Krishnagiri - 635 203, Tamilnadu State ----- [BY RPAD]

Copy to the Assistant Director of Mines and Geology, Palamaneru.
Copy to the Deputy Director of Mines & Geology, Chittoor.

// ATTESTED //

(Signature)
for DIRECTOR OF MINES & GEOLOGY

(Signature)
LESSEE

(Signature)
LESSOR
Asst. Director of Mines & Geology
PALAMANER, Chittoor District.

APPENDIX TO PROCEEDINGS NO.5411/D13-2/2021, DATED:12-10-2021

1. The **Transferee** shall execute the transfer quarry lease deed within **sixty days** from the date of issue of this order.
2. The transferee shall pay compensation for any loss/injure/damage done to the person or to his property as per Rule 12(5)(h)(iv) of APMMC Rules, 1966
3. The Transferee should erect and maintain at their own expenses boundary pillars of substantial material as per Rule 12(5)(h)(v) and 28(2) of APMMC Rules, 1966.
4. The Transferee should without delay send to the ADM&G concerned a report of any accident involving death of injury to any person which may occur in and around the lease area and shall observe all the rules for the time being in force regarding the working of lease as per Rule 12(5)(h)(vi) of APMMC Rules, 1966.
5. The Transferee should not assign, sublet, transfer or otherwise dispose of the area under lease without obtaining the previous sanction in writing of the Director of Mines and Geology as per Rule 12(5)(h)(viii) of APMMC Rules, 1966.
6. In case of non-existence of mineral based industry, the transferee shall establish the mineral based industry within 2 years from the date of execution of transfer lease deed. If the Industry is not established within two (2) years, no further extension of time shall be granted and the lease shall be cancelled, as per Rule 12(5)(h)(viii)(a) of APMMC Rules, 1966.
7. The Transferee should obtain permission of the ADM&G concerned before he/she/they would erect on the areas under lease any building or structure for quarrying purpose if the area belongs to Government as per Rule 12(5)(h)(ix) of APMMC Rules, 1966.
8. If in the course of quarrying any mineral not specified in the lease is discovered the grantee should at once report such discovery to the ADM&G concerned so as to obtain necessary orders for quarrying the same as per Rule 12(5)(h)(x) of APMMC Rules, 1966.
9. The transferee should obtain permission for Granite waste sold as road metal as per Rule 12(5)(h)(xvi) of APMMC Rules, 1966.
10. The transferee shall submit the annual accounts every year as per Rule 10(4)(b) and maintain true accounts of the quantity and other particulars under Rule 28 (3) of APMMC Rules, 1966.
11. As per Rule 44 of Granite Conservation and Development Rules 1999, when the ownership of a prospecting license or a granite quarry lease is transferred, the previous owner or his agent shall make over to the new owner or his agent within a period of seven days of the transfer of the ownership, borehole cores preserved if any, all plans, sections, reports, registers and other records maintained in pursuance of the Act, rules or orders made thereunder, and all correspondence relevant thereto relating to the prospecting licence or granite quarry lease; and when the requirements of these rules have been duly complied with, both previous and the new owners or their respective agents shall forthwith send to the State Government or any person authorised in this behalf by that Government a detailed list of borehole cores, plans, sections, reports, registers and other records that have been transferred. Hence, It is the duty of the transferee to see that all the relevant documents are shared with him/ her and the transferee shall be held responsible in case of any discrepancies, whatsoever, after the transfer of ownership.

LESSEE

LESSOR
Asst. Director of Mines & Geology
PALAMANER, Chittoor District.

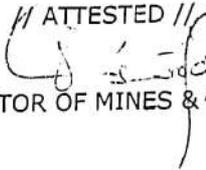
12. The Transferee should carryout Quarrying / Mining Operations in accordance with the Mining Plan approved for the entire duration of the lease with annual program and plan for excavation on the precise area year to year for 5 years. The scheme of Mining for the next 5 years and so on should be submitted and got it approved as per Rule 18 of Granite Conservation and Development Rules 1999 and their subsequent amendments, if any.
13. The Transferee should stock the non-saleable granite reject, small granite blocks suitable for possible use in manufacturing of bricks, flooring, wall tiles, etc., and shall not be used as road metal or stone aggregate and such material shall be segregated from the dumps of granite rejects and stored separately for future use as far as possible, whenever such dumps are worked for recovery of stone aggregate or used as quarry backfill as per Rule 22 of Granite Conservation and Development Rules 1999.
14. The Transferee shall submit to the State Government or any person authorised in this behalf by that Government, a copy of the plans and sections maintained under Granite Conservation and Development Rules 1999, as and when required by the Government or such person, as the case may be as per Rule 27 & 28 of Granite Conservation and Development Rules 1999.
15. The Transferee should take all possible precautions for protection of the environment and control of pollution while conducting the quarrying as per the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act 1986, Granite Conservation and Development Rules 1999 and their subsequent amendments, if any.
16. The Transferee should submit the notice of intimation of opening quarry / mine and intimation of existence of quarry of mine, abandonment of surrender of quarry, temporary discontinuance of work in quarry, intimation of re-opening of a quarry, quarterly and annual returns, certain appointments / resignation / Termination / changes of address and records of bore holes as per Granite Conservation and Development Rules 1999 and their subsequent amendments, if any.
17. The transferee should submit within the time specified in respect of such returns, a half yearly return in Form F and an annual return in Form G, as per Rules 41(1) a&b of Granite Conservation and Development Rules 1999.
18. The Transferee should observe all the conditions and statutory provisions under Mines and Minerals (Development and Regulation) Act, 1957, and rules made there under viz., Andhra Pradesh Minor Mineral Concession Rules, 1966, Andhra Pradesh Mineral Dealers Rules, 2000, Mines Act, 1952, Mines and Metalliferous Regulations, 2019 and other State and Central Acts and Rules and instructions which are applicable, and their subsequent amendments, if any.
19. The Transferee should keep accurate and faithful accounts showing the quantity and other particulars of Granite obtained & dispatched from the quarry / mine. The number and Nationality of persons employed therein record of all trenches, pits and drillings made in the course of quarrying operations / Mining Operations and allow the officers of Department to inspect the same and also to produce the same to the Department as and when demanded.
20. The Transferee should not pay a wage less than the Minimum wage prescribed by the Central or State Government from time to time under the Minimum wages Act 1948 and its subsequent amendments, if any.

LESSEE

Asst. Director of Mines & Geology
PALAMANER, Chittoor District.

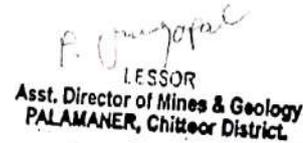
21. The Transferee should not use explosives in conducting quarry operations without obtaining prior sanction from the competent authority.
22. The Transferee should make arrangements on his own for approach to the area granted and also with the adjacent agricultural land holders or any others if necessary, for smooth conducting of quarrying operations in the area granted.
23. Further, the Transferee should without any condition permit the adjacent and nearby licensed lease holder for the movement of men and material through the area granted in case directed by the ADM&G concerned.
24. The Transferee shall on their own to obtain the consent of the surface owner to enter his land and settle the terms of compensation, if any for the injuring that may be caused to the land by the Government to give physical possession of the land in question of the grantee.
25. The Transferee should not work within 45 meters of any railway or any public works or buildings or of other permanent structures as per Regulation 109 of Metalliferous Mines Regulations, 1961 and also not to work within horizontal distance of 15 meters from either bank of a river or canal or from the boundary of a lake, tank or other surface Reservoir as per Regulation 127 of Metalliferous Mines Regulations, 1961 with regard to the safety margins.
26. The transferee shall pay the remaining installments which is payable by the transferor i.e. M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu granted by the Government vide Memo No.5006/M.I(1)/2020, dt.24.02.2021.

Sd/- V.G.VENKATA REDDY
DIRECTOR OF MINES & GEOLOGY

// ATTESTED //


for DIRECTOR OF MINES & GEOLOGY


LESSEE


LESSOR
Asst. Director of Mines & Geology
PALAMANER, Chittoor District.

Plan Showing The Existing Quarry Lessee Area For Black Granite Held By M/s. Sri Venkata Sai Granites Transfer To Sri N. Siva Prakash Over an extent of 0.475 Hec in Sy.No.10174 of Kotamalakapalli Village, Guntur District, Chittoor District, Andhra Pradesh



TRUE NORTH

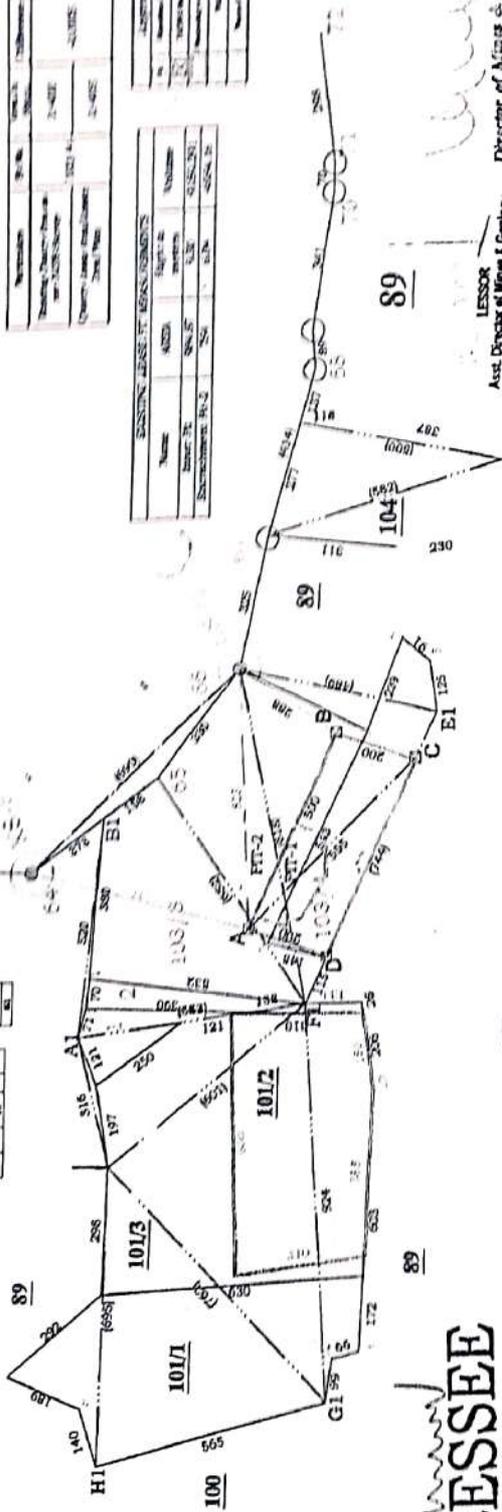
Scale 1:5000

Block No. 10174
Sub-Block No. 10174/1
Area: 0.475 Hec

Point Name	Coordinates (X, Y)	Remarks
A	1000.00, 1000.00	Corner of Block
B	1000.00, 1000.00	Corner of Block
C	1000.00, 1000.00	Corner of Block
D	1000.00, 1000.00	Corner of Block
E	1000.00, 1000.00	Corner of Block
F	1000.00, 1000.00	Corner of Block
G	1000.00, 1000.00	Corner of Block
H	1000.00, 1000.00	Corner of Block
I	1000.00, 1000.00	Corner of Block
J	1000.00, 1000.00	Corner of Block
K	1000.00, 1000.00	Corner of Block
L	1000.00, 1000.00	Corner of Block
M	1000.00, 1000.00	Corner of Block
N	1000.00, 1000.00	Corner of Block
O	1000.00, 1000.00	Corner of Block
P	1000.00, 1000.00	Corner of Block
Q	1000.00, 1000.00	Corner of Block
R	1000.00, 1000.00	Corner of Block
S	1000.00, 1000.00	Corner of Block
T	1000.00, 1000.00	Corner of Block
U	1000.00, 1000.00	Corner of Block
V	1000.00, 1000.00	Corner of Block
W	1000.00, 1000.00	Corner of Block
X	1000.00, 1000.00	Corner of Block
Y	1000.00, 1000.00	Corner of Block
Z	1000.00, 1000.00	Corner of Block

Block No.	Sub-Block No.	Area (Hec)	Remarks
10174	10174/1	0.475	Existing Quarry Lessee Area
10174	10174/2	0.475	Existing Quarry Lessee Area
10174	10174/3	0.475	Existing Quarry Lessee Area
10174	10174/4	0.475	Existing Quarry Lessee Area
10174	10174/5	0.475	Existing Quarry Lessee Area
10174	10174/6	0.475	Existing Quarry Lessee Area
10174	10174/7	0.475	Existing Quarry Lessee Area
10174	10174/8	0.475	Existing Quarry Lessee Area
10174	10174/9	0.475	Existing Quarry Lessee Area
10174	10174/10	0.475	Existing Quarry Lessee Area
10174	10174/11	0.475	Existing Quarry Lessee Area
10174	10174/12	0.475	Existing Quarry Lessee Area
10174	10174/13	0.475	Existing Quarry Lessee Area
10174	10174/14	0.475	Existing Quarry Lessee Area
10174	10174/15	0.475	Existing Quarry Lessee Area
10174	10174/16	0.475	Existing Quarry Lessee Area
10174	10174/17	0.475	Existing Quarry Lessee Area
10174	10174/18	0.475	Existing Quarry Lessee Area
10174	10174/19	0.475	Existing Quarry Lessee Area
10174	10174/20	0.475	Existing Quarry Lessee Area

Block No.	Sub-Block No.	Area (Hec)	Remarks
10174	10174/1	0.475	Existing Quarry Lessee Area
10174	10174/2	0.475	Existing Quarry Lessee Area
10174	10174/3	0.475	Existing Quarry Lessee Area
10174	10174/4	0.475	Existing Quarry Lessee Area
10174	10174/5	0.475	Existing Quarry Lessee Area
10174	10174/6	0.475	Existing Quarry Lessee Area
10174	10174/7	0.475	Existing Quarry Lessee Area
10174	10174/8	0.475	Existing Quarry Lessee Area
10174	10174/9	0.475	Existing Quarry Lessee Area
10174	10174/10	0.475	Existing Quarry Lessee Area
10174	10174/11	0.475	Existing Quarry Lessee Area
10174	10174/12	0.475	Existing Quarry Lessee Area
10174	10174/13	0.475	Existing Quarry Lessee Area
10174	10174/14	0.475	Existing Quarry Lessee Area
10174	10174/15	0.475	Existing Quarry Lessee Area
10174	10174/16	0.475	Existing Quarry Lessee Area
10174	10174/17	0.475	Existing Quarry Lessee Area
10174	10174/18	0.475	Existing Quarry Lessee Area
10174	10174/19	0.475	Existing Quarry Lessee Area
10174	10174/20	0.475	Existing Quarry Lessee Area



LESSEE

S. Siva Prakash

Transferor

S. Siva Prakash

Transferee



H. S. S. S.
Surveyor
O/o ADM&G, Palamuru

Asst. Director of Mines & Geology
PALAMURU, Chittoor District.
Asst. Director of Mines & Geology
Department of Mines & Geology
Govt. of Andhra Pradesh
Bhimadole, SPT 165
VIJAYAWADA, A.P.

S. Siva Prakash
Director of Mines & Geology
Department of Mines & Geology
Govt. of Andhra Pradesh
Bhimadole, SPT 165
VIJAYAWADA, A.P.



भारत सरकार

Government of India

श्रम एवं रोजगार मंत्रालय

Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय

Directorate General of Mines Safety

चेन्नई क्षेत्र / Chennai Region



No.CNR/DDMS/Granite/VL/2022/ 1243

Chennai, dated the 25/08/2022

From:

The Dy. Director of Mines Safety,
Chennai Region,
3rd Floor, Left Wing, New Additional Building,
CGO Complex, Shastri Bhawan,
Nungambakkam, Chennai - 600 006.

To:

Sri K. Siva Prakash,
Owner: K. Siva Prakash Granite Mine (Sy. No. 103),
D. No.2/285, Mangal Nagar,
Thatthiganipalli Village,
Krishnagiri District-635 203 (TN).

Subject:- Inspection of K. Siva Prakash Granite Mine (Sy. No. 103) of Sri K. Siva Prakash, by Sri T.R.Kannan, Director of Mines Safety & Sri Raghupathi Peddireddy, Dy. Director of Mines Safety, Chennai Region, on 23.08.2022.

Sir,

Please refer to the above inspection of your mine made on 23.08.2022. During inspection, following violations of the Metalliferous Mines Regulations, 1961, Mines Rules, 1955 and the Mines Vocational Training Rules, 1966 were observed:

Metalliferous Mines Regulations, 1961:

Regulation 3 read with Section 16 of the Mines Act, 1952: Notice of opening of the mine in Form-I of the first schedule was not submitted to this Directorate enclosing therewith the plan showing the mine boundary and other details as required under MMR, 1961.

Regulation 34 of the MMR, 1961 read with Section 17 of the Mines Act, 1952: A duly qualified manager was not appointed for supervision, direction and control of the mine.

No mining operation shall be done till a duly qualified manager is appointed in the mine and the same is notified in Form-I of first schedule of the regulation to this Directorate.

Regulation 37 of MMR, 1961: A foreman was not appointed for effective supervision of the mine.

Regulation 106 of MMR, 1961: Height of the benches on southern side of the quarry was found to be about 12 to 15 m, which was more than prescribed height.

Men and machinery shall not be deployed at the bottom of the high benches and its height shall be reduced from top downwards under the supervision of the manager.

Regulation 106(2)(b) of MMR, 1961: Though HEMM was used in the mine, notice required under the regulation was not submitted and specific order under Regulation 106(2)(b) of MMR, 1961 was not obtained from this Directorate.

HEMM shall not be deployed in the mine, till an order specifying the conditions is obtained from this Directorate.

Regulation 109 (1) of MMR, 1961: Workings were extended within 45m of the public road without obtaining permission in writing from the Chief Inspector of Mines.

No working shall be made and no working shall be extended to any point within 45 m of the public road.

Regulation 116 of MMR, 1961: Workings were not placed under the charge of a mining mate.

Regulation 164 of MMR, 1961: Permanent buildings not belonging to the owner were lying within the danger zone (approximately 100 away from the quarry) and blastings were conducted in the quarry without obtaining permission under the Regulation 164 (1-B) from this Directorate.

Blasting shall not be carried out in the quarry till a controlled blasting permission under the said Regulation is obtained from this Directorate.

Rule 29B Mines Rules, 1955: Initial and periodical medical examinations of the workers employed at the mine were not being done.

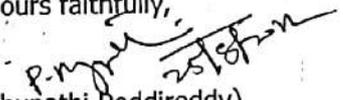
No person shall be employed in the mine without medically examined as per the above rule.

Rule 6,9 of the Mines Vocational Training Rules, 1966: The persons employed in the mine were not imparted Initial/Refresher vocational training.

No person shall be employed in the mine without imparting vocational training as per the above rule.

You are hereby requested to take necessary action to rectify the above violation immediately and send the compliance report within 15 days of issue of this letter.

Yours faithfully,


(Raghupathi Peddireddy)
Dy. Director of Mines Safety,
Chennai Region, Chennai.

From

Date:15/09/2022

Sri. K.Siva Prakash,
No.2/285, Mangal Nagar,
Thatthiganipalli Village,
Krishnagiri District-635 203 (TN).

To:

The Director of Mines Safety,
Chennai Region,
3rd Floor, Left Wing, New Additional Bulding,
CGO Complex, Shastri Bhawan,
Nungambakkam, Chennai – 600034.

Respected Sir,

Sub: Joint inspection of K.Siva Prakash Granite mines Sy.No.103 of Sri. K.Siva Prakash made by Director of mines safety & Depty Director of Mines Safety Chennai Region on 23/08/2022 Letter No.CNR/DDMS/Granite/VL/2022/1243, Dated 25/08/2022.

Reg 3: Notice of opening in Form 1 of the first schedule plans showing mine boundary and other details as required under MMR, 1961 will be submitted at the earliest.

Reg 34: a duly qualified manager will be appointed at the earliest we have given an add in the local New Paper.

Reg 37: For Foreman in add.

Reg 106 (2) (b): In the connection we will apply for HEMM at the earliest.

Reg 109 (1): We have stopped the work near the public road, after obtaining permission in writing from the chief inspector of mines.

Reg 116: I have stopped quarry working and we will appoint a mining mate we will start the quarry operation.

Reg 164: We will obtain permissions for blasting.

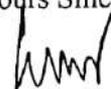
Reg 29B: we are in the process to obtain medical examination to the workers employed in the mine no persons are employed in the mine.

Rule 6, 9: In this connection, we humbly submit that non availability of centre near the mine, we premise that soon after Re-Opening of t he mine, send our worker for Refers Vocational Training.

This is for your kind information With Regards

Thanking You

Yours Sincerely


(K.Siva Prakash)


FIRST SCHEDULE

FORM I

(See Regulations, 3,6,7,8)

Notice of opening, closing or change etc.

From Sri K. Siva Prakash
Granite mine, D No 2/255, Mangal Nagar
Thattiganipalli village, Krishnagiri District 635 203 (T.N)

To
 1. The Chief Inspector of Mines
 2. The regional Inspector of Mines
 3. The Director of Mines Safety
 4. 3rd floor, Left wing, New Additional Building
C.G.O. complex, Shastri Bhawan,
Nungambakkam, Chennai - 600006

Dhanbad, E.R.

Sir,

I have to furnish the following particulars in respect of (1) K. Siva Prakash Granite mine (Name)
 (mineral) mine of K. Siva Prakash (owner):
Kotamakanga

1. *In case of CHANGE OF NAME OR MINE :
 old name of mine Sri Venkatasai granite date of change K. Siva Prakash

2. (a) Situation of the mine : Village Kotamakanga pally Police Station Gudupalli Sub
 Division (Taluk) Gudupalli State Andhra Pradesh
 * (b) In case of A NEW MINE, particulars of situation of mine :
 Post Office D.N.K.O.H.U. Telegraph Office Gudupalli
 Railway Station Gudupalli Rest House Kuppam
 (Give distance therefrom)
 Means of travelling 15 KM from Kuppam Town & Railway station

		Present	Previous*
3.	(a) Name and Postal address of (ii)		
	(a) Owner	<u>Sri K. Siva Prakash</u>	<u>owner,</u>
	(b) Managing agent, if any <u>N.I.</u>	<u>K. Siva Prakash</u>	<u>Granite Mine,</u>
	(c) Agents, if any <u>N.I.</u>	<u>D No 2/255,</u>	<u>Mangal Nagar,</u>
	(d) Manager <u>N.I.</u>	<u>Thattiganipalli</u>	<u>village</u>
	* (b) In case of change, date of change <u>N.I.</u>	<u>Krishnagiri</u>	<u>District - 635 203 T.N.</u>

*4. (a) Name and qualifications etc. of Manager/Assistant Manager/Underground Manger/ Engineer/Surveyor (iii) whose appointment is terminated/who is appointed (iii): -

(b) Date of appointment/termination of appointment (iii): -

*5 Date on which it is intended to open/re-open/abandon/discontinue (iii) the mine: 10-12-2021

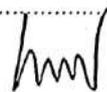
*6 Actual date of opening/Re-opening/abandonment/discontinuance (iii) of the mine: 10-12-2021

Yours faithfully,

Signature

Designation: Owner/Agent/Manager

Date



INSTRUCTIONS

- (i) Mention the matter to which the notice refers.
 - (ii) Need not be filled in if the notice relates to Item 4,
 - (iii) Delete whatever is not applicable.
- *Only such columns to be filled in respect of which notice is given.

Sri K. Siva Prakash,

Cell No: 9789941111, 9000905655
D.No.2/285, Mangai Nagar,
KattiganiPalli Village,
Krishnagiri District,
Tamilnadu- 635 203

To
The Director of Mines Safety,
Chennai Region,
3rd Floor, Left wing, New Additional Building,
CGO Complex, Shastri Bhawan,
Nungambakkam, Chennai - 600 006.

Date: 03.10.2022

Sir,

Sub: The DGMS - Inspection of K. Sivaprakash mine for Black granite over on extent of 0.405 Hact, in Sy.No. 103 of Kotamakanapalli Vg, Gudupalli Mandal Chittoor District, on 23.08.2022. Submission of Surface plan - Request -Regard.

Ref: Lr. No.CNR/DDMS/Granite/VL/2022/1243 dt.25.08.2022.

* * * * *

I would like to submit before you that, I am holding the quarry lease for Black granite over an extent of 0.405 Hact. In Sy. No. 103, of Kotamakulapalli village, Gudupalli Mandal, Chittoor District. I am herewith submitting Surface plan and section in compliance with regulation 60 of MMR1961 and Rule 29 B, of the Mine Rule 1955 the Medical Examination done for the workers employed in mine. This is for your kind information with regards.

Please accept and acknowledge the same.

Thanking you sir,

Yours truly



(K.SIVAPRAKASH)

Encl: Surface plan & Medical certificates.



632

54

Sri K. Siva Prakash,

Cell No: +91 9789941111, 9000905655
D.No.2/285, Mangai Nagar,
Kattigani Palli Village,
Krishnagiri District, Tamilnadu- 635 203

Date:

To
The Director of Mines Safety,
Chennai Region,
Chennai.

Respected Sir,

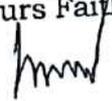
Sub: Intimation of Mine Manager in Form -1 to Mr.SHIVA PRAKASH
SM to work as a Mine Manager in our Kotamakanapalli, Granite
mine of survey no 101/2 &103 of K. SHIVAPRAKASH-Reg

With most respect, we are submitting the intimation of Mine Manager
Appointment in Form -1, of SHIVA PRAKASH SM, to work as a Mine Manger
in our Kotamakanapalli Village, Gudupalli Mandal , Chitoor District, Andhra
Pradesh -517425, Granite mine of survey no 101/2 & 103 of
K.SHIVAPRAKASH

With regards for your kind notice & favourable orders

Thanking you

Yours Faithfully


(K.SIVAPRAKASH)
(OWNER)



FIRST SCHEDULE

FORM I

(See Regulations, 3,6,7,8)
Notice of opening, closing or change etc.

From

Sri. K.SIVAPRAKASH

Granite Mine, D. No 2/285, Mangai Nagar,
Kattiganapalli village, Krishnagiri District,
Tamil Nadu-635203

To

- Dhanbad, E.R.
1. The Chief Inspector of Mines
 2. The regional Inspector of Mines
 3. **The Director Mines Safety, 3rd, floor, Left Wing, New Additional Building,
CGO - Complex, Shastri Bhawan , Nungambakkam, Chennai -600006**

Sir,

I have to furnish the following particulars in respect of (I) **K.Siva Prakash** at (Name)
Kotamakanapalli (mineral) mine of **K.Siva Prakash** (owner) :

1. *In case of CHANGE OF NAME OR MINE :
old name of mine **Sri Venkatsai granites** date of change **10-12-2021**
2. (a) Situation of the mine : Village **Kotamakanapalli** Police Station **Gudupalli** Sub-
Division (Taluq) **Gudupalli** State **Andhra Pradesh -517425**
* (b) In case of ANEW MINE, particulars of situation of mine :
Post Office **O.N. Kottur** Telegraph Office: **Gudupalli**
Railway Station **Gudupalli** Rest House **Kuppam**
(Give distance therefrom)
Means of travelling **15 km From Kuppam Town & Railway Station**

Present Previous*

3. (a) Name and Postal address of (ii)
(a) Owner: **Sri.K.SIVAPRAKASH, Granite Mine, D. No 2/285, Mangai Nagar, Kattiganapalli
village, Krishnagiri District, Tamil Nadu-635203**
(b) Managing agent, if any: **M. Siva Sankar**
(c) Agents, if any: **-NIL-**

Manager SHIVAPRAKASH S M Cert No; SMR-E 7727 Date; 30.05.2022

* (b) In case of change, date of change **-NIL-**

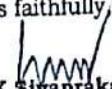
- *4. (a) Name and qualifications etc. of Manager/Assistant Manager/Underground Manger/ Engineer/Surveyor
(iii) whose appointment is terminated/who is appointed (iii):

(b) Date of appointment/termination of appointment (iii) : **20.09.2022**

- *5 Date on which it is intended to open/re-open/abandon/discontinue (iii) the mine : **10.12.2021**

- *6 Actual date of opening/Re -opening abandonment/discontinuance (iii) of the mine : **10.12.2021**

Yours faithfully, Signature


(K. Sivaprakash)

Designation: Owner/Agent/Manager

Date

From
K. Siva Prakash,
D.No.2/285, Mangai Nagar,
Kattigani Palli Village,
Krishnagiri District, Tamilnadu- 635 203
Cell No : 9789941111,

Date:

To
The Director of Mines Safety,
Chennai Region,
Chennai.

Sir,

Sub: Intimation of Mine Manager in form-1 to Mr.SHIVA PRAKASH SM
to work as a Mine Manager in our Kotamakanapalli Granite
mine of survey no 101&103 of K. SHIVAPRAKASH- Reg

We refer to your interview had with us. We have pleasure in offering you
an employment in our organisation as second class manager of competency
NO: SMR-E 7727 dated :30/05/2022 Under regulation MMR 1961 in respect
of our Kotamakanapalli village, Gudupalli Mandal, Chittoor District, Andhra
Pradesh-517425 of K.Sivaprakash Granite Quarry, in Survey No : 101/2
&103, of K.Sivaprakash,

We are sending this appointment order please sign and return the copy in
token of your acceptance

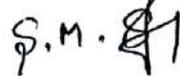
Thanking you sir,

Yours truly



(K.SIVAPRAKASH)

ACCEPTED



(SHIVA PRAKASH SM)



Cert No. SMR-E 7727

भारत सरकार/Government of India
खान अधिनियम, 1952/Mines Act, 1952
खनन परीक्षा बोर्ड/Board of Mining Examinations
द्वितीय श्रेणी प्रबंधक सक्षमता प्रमाण-पत्र
SECOND CLASS MANAGER'S CERTIFICATE OF COMPETENCY
(केवल ओपनकास्ट खानों तक सीमित)
(Restricted to mines having opencast workings only)
(धात्विकीय खान विनियम, 1961 के अन्तर्गत)
(Under the Metalliferous Mines Regulations, 1961)

श्री शिवा प्रकाश एस एम सुपुत्र मुरुगन एस
जिनकी जन्म तिथि 27.10.1997 है, को विहित अर्हताएं एवं अनुभव प्राप्त करने
का सन्तोषजनक प्रमाण प्रस्तुत करने पर एतद्वारा केवल ओपनकास्ट धात्विकीय खानों के प्रबंधन हेतु
द्वितीय श्रेणी प्रबंधक सक्षमता प्रमाण-पत्र प्रदान किया जाता है। यह प्रमाण-पत्र दिनांक 31 दिसम्बर 2021
से प्रभावी है।

Shri SHIVA PRAKASH S M son of MURUGAN S
born on 27 OCTOBER 1997 having given satisfactory evidence of possessing
the prescribed qualifications and experience is hereby granted SECOND CLASS MANAGER'S
CERTIFICATE OF COMPETENCY to manage the metalliferous mines having opencast workings
only. This certificate is effective from. 31.12.2021

सचिव
खनन परीक्षा बोर्ड
Secretary
Board of Mining
Examinations

अध्यक्ष
खनन परीक्षा बोर्ड
Chairman
Board of Mining
Examinations

Signed and Sealed
Date 30/05/2022

S.M.

Sri K. Siva Prakash,

Cell No: +91 9789941111, 9000905655
D.No.2/285, Mangai Nagar,
Kattigani Palli Village,
Krishnagiri District, Tamilnadu- 635 203

To
The Director of Mines Safety,
Chennai Region,
Chennai.

Date:

Sir,

Sub: Intimation of Mine Mate in form-1 to Mr.R.DHINESHKUMAR to work as
a Mine Mate in our Kotamakanapalli Granite mine of survey no 101/2
&103 of K. SHIVAPRAKASH-Reg.

* * * * *

We refer to your interview had with us. We have pleasure in offering you an
employment in our organisation as Mine Mate of competency NO: MR/
SZ/652, dated :05/05/2022 Under regulation MMR 1961 in respect of our
Kotamakanapalli village, Gudupalli Mandal, Chittoor District, Andhra
Pradesh – 517425, of K.Sivaprakash Granite Quarry Survey No : 101/2
&103 of K.Sivaprakash.

We are sending this appointment order please sign and return the copy in
token of your acceptance.

Thanking you sir,

Yours truly



(K.SIVAPRAKASH)

ACCEPTED



R.DHINESHKUMAR

Sri K. Siva Prakash,

Cell No: +91 9789941111, 9000905655
D.No.2/285, Mangai Nagar,
Kattigani Palli Village,
Krishnagiri District, Tamilnadu- 635 203

Date:

To
The Director of Mines Safety,
Chennai Region,
Chennai.

Respected Sir,

Sub: Intimation of Mine Mate in Form -1 to Mr.R.DHINESHKUMAR to work as a Mine Mate in our Kotamakanapalli Granite mine of survey no 101/2 &103 of K.SHIVAPRAKASH-Reg.

With most respect, we are submitting the intimation of Mine Mate Appointment in Form -1 to R.DHINESHKUMAR to work as a Mine Mate in our Kotamakanapalli village, Gudupalli Mandal , Chittoor District, Andhra Pradesh -517425, Granite mine of survey no 101/2&103 of K.SHIVAPRAKASH.

With regards for your kind notice & favourable orders

Thanking you sir,

Yours faithfully


(K.SIVAPRAKASH)
(OWNER)

FIRST SCHEDULE

FORM I

(See Regulations, 3,6,7,8)

Notice of opening, closing or change etc.

From

Sri. K.SIVAPRAKASHGranite Mine, D. No 2/285, Mangai Nagar,
Kattiganapalli village, Krishnagiri District,
Tamil Nadu-635203

To

1. The Chief Inspector of Mines Dhanbad, E.R.
2. The regional Inspector of Mines
3. **The Director Mines Safety, 3rd floor, Left Wing, New Additional Building,
CGO - Complex, Shastri Bhawan , Nungambakkam, Chennai -600006**

Sir,

I have to furnish the following particulars in respect of (I) **K.Siva Prakash** at (Name) **Kotamakanapalli** (mineral) mine of **K.Siva Prakash** (owner) :

1. *In case of CHANGE OF NAME OR MINE :
old name of mine **Sri Venkatsai granites** date of change **10-12-2021**
2. (a) Situation of the mine : Village **Kotamakanapalli** Police Station **Gudupalli** Sub-Division (Taluq) **Gudupalli** State **Andhra Pradesh -517425**
* (b) In case of ANEW MINE, particulars of situation of mine :
Post Office **O.N. Kottur** Telegraph Office: **Gudupalli**
Railway Station **Gudupalli** Rest House **Kuppam**
(Give distance therefrom)
Means of travelling **15 km From Kuppam Town & Railway Station**

Present Previous*

3. (a) Name and Postal address of (ii)
 - (a) Owner: **Sri.K.SIVAPRAKASH, Granite Mine, D. No 2/285, Mangai Nagar, Kattiganapalli village, Krishnagiri District, Tamil Nadu-635203**
 - (b) Managing agent, if any: **M. Siva Sankar**
 - (c) Agents, if any: **-NIL-**
 - (d) **Mine Mate R.DHINESHKUMAR Cert No; MR/SZ/652 Date :05.05.2022**

* (b) In case of change, date of change **-NIL-**

- *4. (a) Name and qualifications etc. of Manager/Assistant Manager/Underground Manger/ Engineer/Surveyor (iii) whose appointment is terminated/who is appointed (iii):

(b) Date of appointment/termination of appointment (iii) : **20.09.2022***5 Date on which it is intended to open/re-open/abandon/discontinue (iii) the mine : **10.12.2021***6 Actual date of opening/Re -opening abandonment/discontinuance (iii) of the mine : **10.12.2021**

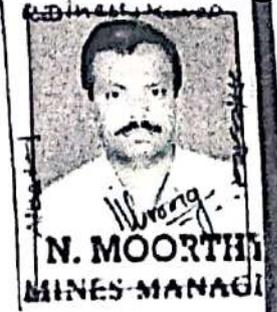
Yours faithfully, Signature


(K.Sivaprakash)

Designation: Owner/Agent/Manager

Date

Cert No. MR/SZ/652



भारत सरकार/Government of India

खान अधिनियम, 1952/Mines Act, 1952

खनन परीक्षा बोर्ड/Board of Mining Examinations

खनन मेट सक्षमता प्रमाण-पत्र

MINING MATE'S CERTIFICATE OF COMPETENCY

(केवल ओपेनकास्ट खानों तक सीमित)

(Restricted to mines having opencast workings only)

(धात्विकीय खान विनियम, 1961 के अन्तर्गत)

(Under the Metalliferous Mines Regulations, 1961)

श्री

सुपुत्र

है, को अपनी

जिनकी जन्म तिथि

आयु, स्वस्थता, सदाचार, साक्षरता और धात्विकीय खानों में काम करने के विहित अनुभव का सन्तोषजनक प्रमाण

प्रस्तुत करने एवं दिनांक

को

केन्द्र पर आयोजित

विहित परीक्षा में उत्तीर्ण होने पर एतद्वारा केवल ओपेनकास्ट खानों तक सीमित मेट सक्षमता प्रमाण-पत्र

प्रदान किया जाता है।

Shri R. DINESHKUMAR

son of M.R.CHANDRAN

born on 15TH FEBRUARY, 1984 (EIGHTY FOUR) having given satisfactory evidence of his age, medical fitness, good character, literacy and prescribed experience of working in metalliferous mines and having passed the prescribed examination held at GVTC, TRICHY centre on 09.12.2015

is hereby granted MINING MATE'S CERTIFICATE OF

COMPETENCY restricted to mines having opencast workings only.

बाएं हाथ

नेशन

Left hand thumb impression

अंचल सचिव
खनन परीक्षा बोर्ड
Zonal Secretary
Board of Mining
Examinations

अंचल सचिव
खनन परीक्षा बोर्ड
दक्षिणी अ
Southern Zone, Bangalore

R. Mohan

अध्यक्ष
खनन परीक्षा बोर्ड
Chairman
Board of Mining
Examinations

Signed and Sealed

Date 03/06/2016

MR

To

SRI R. DINESHKUMAR

S/o. M.R.CHANDRAN

Home Address

Village GANDLA STREET
 PO KUPPAM
 Police Station KUPPAM
 District CHITTOR
 State ANDHRA PRAEESH - 517425

प्रमाणित किया जाता है कि उनको सक्षम चिकित्सा अधिकारी द्वारा स्वास्थ्य परीक्षा कर
 खान में कार्य करने के लिए स्वस्थ घोषित किया जाता है।

Certified that he has been examined by qualified medical
 officer and declared fit for employment in mines.

105-05-2022 -

Director of Mines Safety, Chornal Region

1	को	2	को
On		On	
3	को	4	को
On		On	
5	को	6	को
On		On	
7	को	8	को
On		On	
9	को	10	को
On		On	

Prepared by

Amardel

Checked by



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, TIRUPATI**

1st Floor, APSFC Building, Narasimha Theertham Road, TIRUPATI - 517502

**A.NARENDRA BABU,
Environmental Engineer**

Tele : 0877-2253981
Email : rotpt-ec1@appcb.gov.in

Notice. No. C-1570/APPCB/RO-TPT/2022-1584

Dt:30.08.2022

SHOWCAUSE NOTICE

Sub: APPCB - RO - TPT - **M/s. Sri K.Siva Prakash** (Formerly M/s. Sri Venkata Sai Granites) Black Granite mine - 0.405 Ha, Sy.No. 103, Kotamakulapalli (V), Gudupalli (M), Chittoor District - Certain violations of CFO order - Showcause Notice - Issued -Reg.

- Ref:**
1. CFO Order No. CTR-1114/APPCB/ZO-KNL/CFO/2021, Dt. 24.10.2021 valid upto 30.09.2023.
 2. Hon'ble NGT, New Delhi order dt. 27.04.2022 in O.A. No. 271 of 2022 (PB).
 3. Lr.No. OA 271/APPCB/Legal/NGT(PB)/2022-190, Dt. 11.05.2022.
 4. Joint committee inspection held on 22.06.2022.
 5. Hon'ble NGT, New Delhi order dt. 20.07.2022 in O.A. No. 271 of 2022 (PB).

WHEREAS you are operating a Black Granite mining unit in the name & style of **M/s. Sri K.Siva Prakash** (Formerly M/s. Sri Venkata Sai Granites), at Sy.No. 103, Kotamakulapalli (V), Gudupalli (M), Chittoor District for Mining of Black Granite - 1200 m³/annum in an area of 0.405 Ha.

WHEREAS you have obtained CFO from A.P. Pollution Control Board with certain terms and conditions through reference 1st cited valid upto 30.09.2023.

WHEREAS one Mr. K. Srinivasulu and other residents of Kondasamudram and surrounding villagers, Gudupalli Mandal, Chittoor District have filed Original Application before Hon'ble National Green Tribunal, Principle Bench, New Delhi on Granite quarries operating in Gudupalli (M) on blasting operations, damages occurred to the residential houses of surrounding villages.

WHEREAS Hon'ble National Green Tribunal, Principle Bench, New Delhi have constituted a Joint committee comprising of Regional office of MoEF & CC, Bangalore, CPCB, SEIAA, State of Andhra Pradesh, State PCB and Collector, Chittoor. Through reference 2nd cited.

WHEREAS in obedience to Hon'ble NGT, the Joint committee have completed the inspection on 22.06.2022 and submitted Joint committee inspection report to Hon'ble NGT. The joint committee have found the violations on the following consent order conditions.

1. Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.
2. Project Authorities were not provided details/records regarding the CSR activities and year wise expenditure incurred for each financial year.
3. Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.
4. No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.
5. Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.
6. Permission from Competent Authority for withdrawing of ground water from bore wells is not available.

7. *Garland drains and Siltation ponds are not available.*
8. *Measures for ground water recharge are not being taken.*
9. *Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.*
10. *Retaining wall at the end of OB dump of appropriate size is not available.*
11. *Details/records regarding the Occupational Health Surveillance of workers are not available.*
12. *Details/records regarding constitution of separate Environmental Management Cell are not available.*
13. *Details/records regarding funds earmarked for environmental protection measures are not available.*
14. *Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis.*
15. *Project Authorities are not submitting Environmental Statement in Form-V to competent authorities on regular basis. .*

WHEREAS Hon'ble Hon'ble National Green Tribunal, Principle Bench, New Delhi have further directed the State Pollution Control Board and State Environment Impact Assessment Authority (SEIAA) directed to take further remedial action in accordance with the Law by following due process. Through reference 5th cited.

In this regard, you are here by directed to submit a reply on the above violations in the CFO order within 7 days from the receipt of this notice, failing which action will be initiated against your Granite Cutting and Polishing unit under the relevant provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981.


ENVIRONMENTAL ENGINEER

To
M/s. Sri K.Siva Prakash
(Formerly M/s. Sri Venkata Sai Granites)
Black Granite mine - 0.405 Ha, Sy.No. 103,
Kotamakulapalli (V), Gudupalli (M), Chittoor District.

From
Sri K.Siva Prakash
 Formerly M/s. Sri Venkata Sai Granites
 0.405 Ha Black Granite Mine,
 Sy. No. 103, Kotamakanapalli (V),
 Gudupalli (M), Chittoor District.
 Cell No.: 9789941111, 9391052525.

Date: 09.09.2022



To
The Environmental Engineer,
 AP Pollution Control Board,
 Regional Office, Tirupati

Sub: APPCB RO TPT – Show cause Notice received from AP Pollution Control Board, Regional office, Tirupati, in connection with the Original Application No. 271/2022 filed by A. Srinivasulu and other residents of Kondasamudram village –Reply submitted for kind consideration – Reg.

Ref: Show cause Notice. No. C-1570/APPCB/RO-TPT/2022-1584
 Dt:30.08.2022.

We humbly submit that, we are operating Granite quarry lease area of 0.405Ha., with valid Environmental Clearances, Consent for Establishment and Consent For Operation from Pollution Control Board. Copies enclosed Annexure I, II, III.

At this juncture we have received show cause notice from AP Pollution Control Board on certain consent conditions violations in connection with Original Application No. 271/2022 filed by A. Srinivasulu and other residents of Kondasamudram village.

In view of the above, we are herewith submitting the conditions wise compliance on the observations made during the visit of Joint inspection committee held on 22.06.2022.

S.No	Observations made by Joint inspection committee on 22.06.2022	Compliance
1.	Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.	We are maintaining Buffer zone towards East and South sides and one side is existing road for excess of mining area. The mining area also is below 1.0 Ha only.(0.405 Ha)
2.	Project Authorities were not provided details/records regarding the CSR activities and year wise expenditure incurred for each financial year.	We are taking up CSR activities at surrounding villages every year. List enclosed.

3.	Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.	We have developed greenbelt on either side of the roads with local species. Photos enclosed.
4.	No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.	We are engaged Tipper mounted water sprinklers for dust suppression. Photos enclosed
5.	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.	As per the instructions, we have engaged 3 rd party analysis agency namely M/s. Star Analytical Services. The analysis report pertaining to August month are herewith enclosed.
6.	Permission from Competent Authority for withdrawing of ground water from bore wells is not available.	We consume very less water that too from mine pit area. No additional drawing of groundwater.
7.	Garland drains and Siltation ponds are not available.	We have provided Garland drains and Siltation ponds. The water so collected is being used for spraying on roads and for wet drilling operations, greenbelt development etc. Photos enclosed.
8.	Measures for ground water recharge are not being taken.	We consume very less water that too from mine pit area. No additional drawing of groundwater.
9.	Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.	We have applied additional land of 2.081 Hect, at Revenue Department. The revenue department have issues NOC and presently we are storing the over burden at applied area.
10.	Retaining wall at the end of OB dump of appropriate size is not available.	We have recently provided retaining wall as per instructions.
11.	Details/records regarding the Occupational Health Surveillance of workers are not available.	Medical services are provided to the workers as and when necessary.
12.	Details/records regarding constitution of separate Environmental Management Cell are not available.	Sri M. Sivasankar, who is a Graduate with total experience of 28 years in mining operations looking after the Environmental

		Management No.9391052525	Cell
13.	Details/records regarding funds earmarked for environmental protection measures are not available.	Details enclosed.	
14.	Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis.	We have submitted half yearly compliance reports along with the monitoring data for the 1 st half of 2022. Acknowledgement received is here with enclosed.	
15.	Project Authorities are not submitting Environmental Statement in Form-V to competent authorities on regular basis.	Submitted. Copy enclosed	

In view of the above, it is requested to drop any action against our mining project and further we are obey to follow any instruction received from the Board from time to time.

Submitted.

Yours faithfully

✶ 
(K.Sivaprakash)

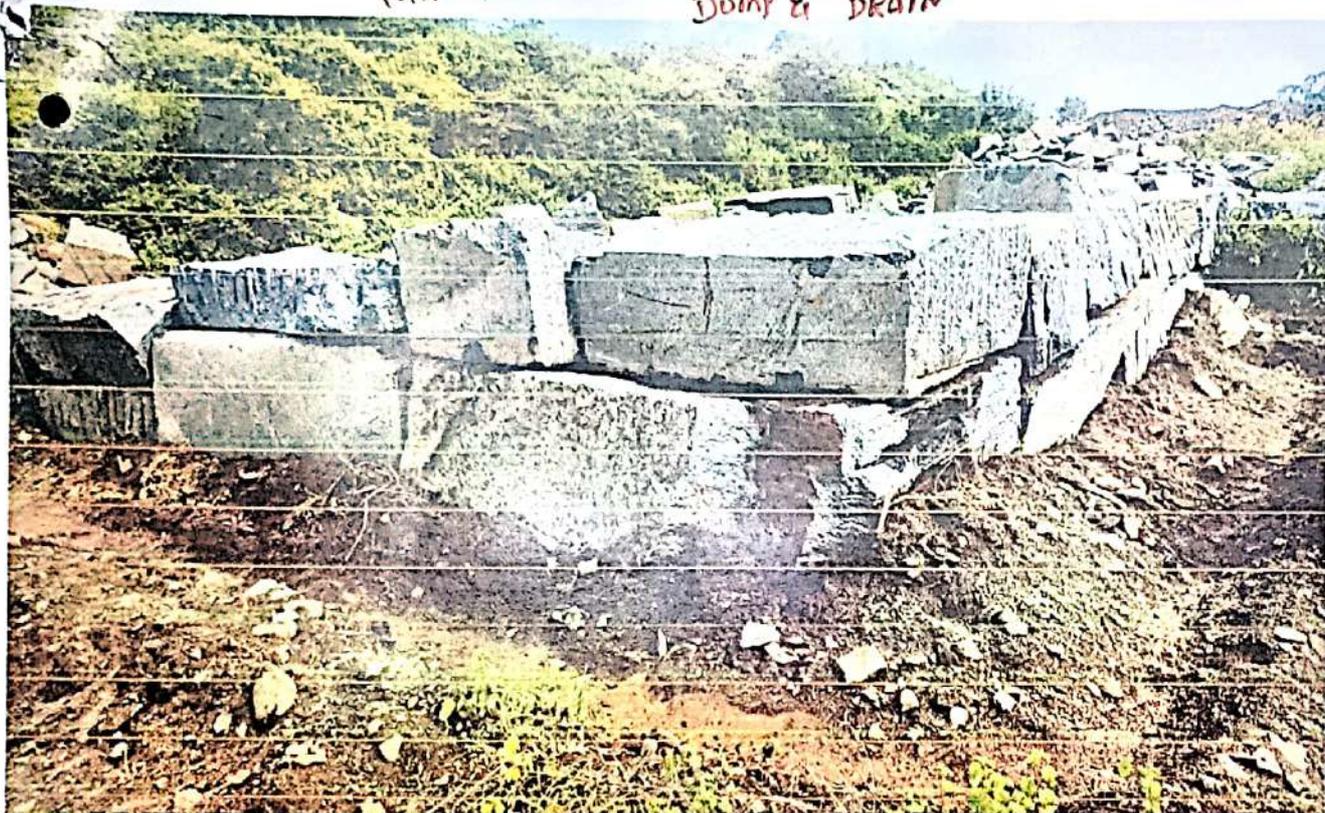
Adv

1 1/2 ft 103

646

68

DUMP & DRAIN



10129 647 103 DUMPEI Drain



101/2 & 103

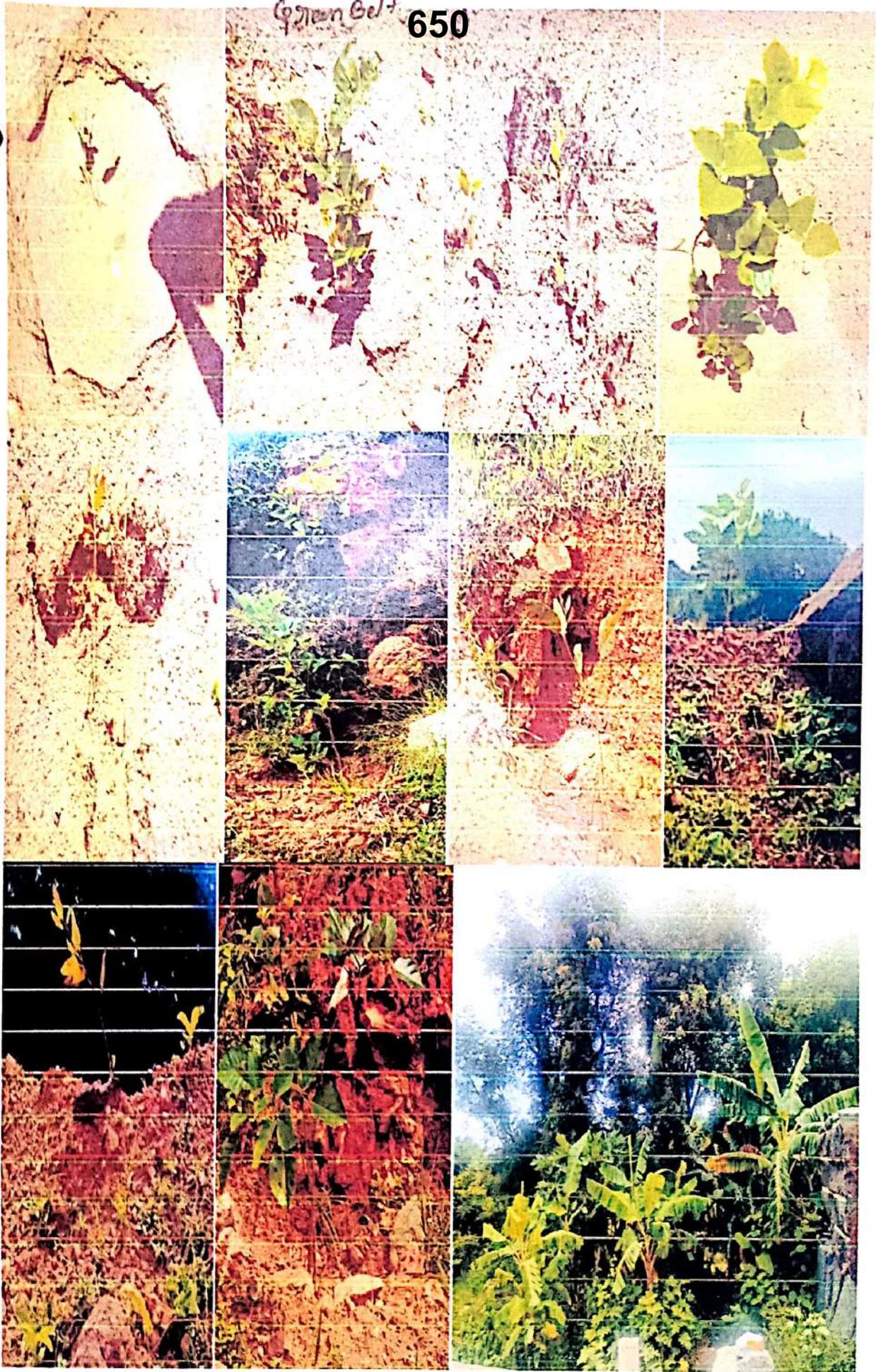
648
Pond



Green belt



Green Belt 650

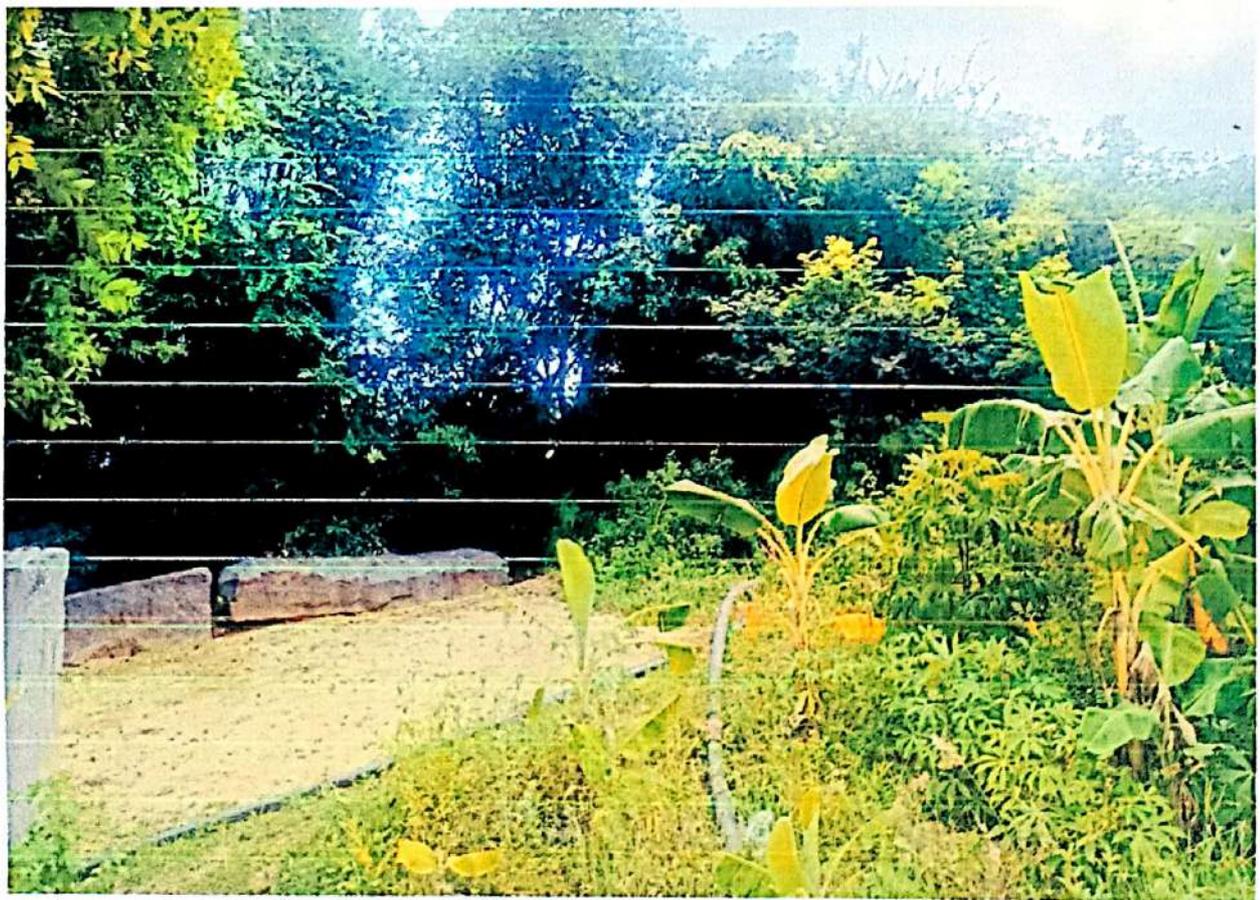




Green Belt



GARDEN BEG 653



Buffer zone EAST

654

76



103 Water 655 m/c/m in Quarry area & connect by Road 77





STAR ANALYTICAL SERVICES
(ENVIRONMENTAL TESTING LABORATORY)

MoEF & CC Recognized Laboratory Under Environment (Protection) Act - 1986

Date: 10.09.2022

Ref: SAS/ CFO, CFE, EC/COMP& Form V/SKSP/APPCB/RO-TPT /2022-01

To

The Environmental Engineer
Andhra Pradesh Pollution Control Board,
Regional Office, 1st Floor, APSFC Building,
Balaji City, Narasimha Teertham Road (Near LIC),
Tirupati – 517 502

Respected Sir,

Subject:

Sri K. Siva Prakash (Formerly M/s. Sri Venkata Sai Granites) 0.405 Ha Black Granite Mine, Sy. No. 103, Kotamakunapalli (V), Gudupalli (M), Chittoor District, Andhra Pradesh _ Submission of Environmental Statement Form V (2021 – 2022) & half yearly compliance reports of CFO, CFE & EC for the period from January 2022 and June 2022 audited through our NABL accredited laboratory _ Reg.

Reference:

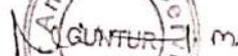
1. Consent Order No: Order No.CTR-1114/PCB/ZO-KNL/CFE/2020 dated on 19.01.2021.
2. Consent Order No: Order No. CTR - 1114/APPCB/ZO-KNL/CFO/2021 dated on 24.10.2021.
3. Order No: SEIAA/AP/CTR/MIN/04/2019/916_730 dated on 06.08.2019.

With reference to the above, We Star Analytical Services on behalf of Sri K. Siva Prakash (Formerly M/s. Sri Venkata Sai Granites), submitting audited Half yearly compliance report for the period from January 2022 to June 2022 on CFO, CFE & EC Conditions vide based on the data and documents submitted by the industry during our audit process and Environmental Statement Form V (2021 – 2022).

Thanking you,

Yours Sincerely

for Star Analytical Services


Authorized Signatory

Enclosure: CFO, CFE, EC Compliance Report & Form V

GUNTUR : 2nd Floor, 18-21/1, Vengalayapalem, Guntur, Guntur Dist., Andhra Pradesh - 522 005.
HYDERABAD : Plot No. 899, Flat No. 201, Vivekananda Nagar Colony, Kukatpally, Hyderabad - 500 072 TS.
Cell : +91 7095734733. +91 7893349325. E-mail : info@staranalyticalservices.com

**HALF YEARLY COMPLIANCE REPORT ON STIPULATED
CONDITIONS OF CONSENT FOR ESTABLISHMENT**

(Period- Jan 2022 to June 2022)

For

**M/s Sri K. Siva Prakash
(Formerly M/s. Sri Venkata Sai Granites)**

Submitted by

**Sri K. Siva Prakash
(Formerly M/s. Sri Venkata Sai Granites),
(0.405 Ha Black Granite Mine),
Sy. No. 103, Kotamakunapalli (V),
Gudupalli (M), Chittoor District.**

Prepared by:

**M/s. Star Analytical Services
2nd Floor, 18-21/1, Vengalayapalem, Guntur,
Guntur District, Andhra Pradesh – 522005
Phone : +917095734733 ; +919573394142
E-mail : info@staranalyticalservices.co.in**

Submitting to:

The Environmental Engineer

Andhra Pradesh Pollution Control Board.

Regional Office, Tirupati.

COMPLIANCE REPORT FOR THE PERIOD OF January 2022 TO June 2022

On the

CONSENT FOR ESTABLISHMENT (CFE) CONDITIONS

Sri K. Siva Prakash
(Formerly M/s. Sri Venkata Sai Granites),
(0.405 Ha Black Granite Mine),
Sy. No. 103, Kotamakunapalli (V),
Gudupalli (M), Chittoor District.

Consent Order No: Order No.CTR-1114/PCB/ZO-KNL/CFE/2020

Dated on 19.01.2021

S. No	Consent Condition	Compliance Status																									
SCHEDULE - A																											
01	The proponent shall obtain Consent for Operation (CFO) from APPCB, as required Under Section 25/26 of Water (P & C of P) Act, 1974 and under Sec 21/22 of the Air (P&C of P) Act, 1981, before commencement of the trail runs.	Noted																									
SCHEDULE - B																											
WATER:																											
01	<p>The source of water is Borewell and the maximum permitted water consumption shall not exceed the following quantities.</p> <table border="1"> <thead> <tr> <th>Sl.No.</th> <th>Purpose</th> <th>As per CFO Dt:24.01.2017</th> <th>As per Application</th> <th>After Expansion</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Dust Suppression</td> <td>1.4 KLD</td> <td>1.4 KLD</td> <td>7.8 KLD</td> </tr> <tr> <td>2</td> <td>Domestic</td> <td>0.9 KLD</td> <td>0.9 KLD</td> <td>1.8 KLD</td> </tr> <tr> <td>3</td> <td>Green belt development</td> <td>0.4 KLD</td> <td>0.4 KLD</td> <td>0.8 KLD</td> </tr> <tr> <td colspan="2">Total * (fresh + recycled)</td> <td>2.7 KLD</td> <td>2.7 KLD</td> <td>5.4 KLD</td> </tr> </tbody> </table>	Sl.No.	Purpose	As per CFO Dt:24.01.2017	As per Application	After Expansion	1	Dust Suppression	1.4 KLD	1.4 KLD	7.8 KLD	2	Domestic	0.9 KLD	0.9 KLD	1.8 KLD	3	Green belt development	0.4 KLD	0.4 KLD	0.8 KLD	Total * (fresh + recycled)		2.7 KLD	2.7 KLD	5.4 KLD	Agreed With the Condition
Sl.No.	Purpose	As per CFO Dt:24.01.2017	As per Application	After Expansion																							
1	Dust Suppression	1.4 KLD	1.4 KLD	7.8 KLD																							
2	Domestic	0.9 KLD	0.9 KLD	1.8 KLD																							
3	Green belt development	0.4 KLD	0.4 KLD	0.8 KLD																							
Total * (fresh + recycled)		2.7 KLD	2.7 KLD	5.4 KLD																							
2	<p>The maximum waste water generation (KLD) shall not exceed the following:</p> <table border="1"> <thead> <tr> <th>Sl.No.</th> <th>Purpose</th> <th>As per CFO Dt:24.01.2017</th> <th>As per Application</th> <th>After Expansion</th> </tr> </thead> <tbody> <tr> <td>a</td> <td>Domestic</td> <td>0.7 KLD</td> <td>0.5 KLD</td> <td>1.2 KLD</td> </tr> <tr> <td colspan="2">Total</td> <td>0.7 KLD</td> <td>0.5 KLD</td> <td>1.2 KLD</td> </tr> </tbody> </table>	Sl.No.	Purpose	As per CFO Dt:24.01.2017	As per Application	After Expansion	a	Domestic	0.7 KLD	0.5 KLD	1.2 KLD	Total		0.7 KLD	0.5 KLD	1.2 KLD	Agreed With the Condition										
Sl.No.	Purpose	As per CFO Dt:24.01.2017	As per Application	After Expansion																							
a	Domestic	0.7 KLD	0.5 KLD	1.2 KLD																							
Total		0.7 KLD	0.5 KLD	1.2 KLD																							
Air:																											
3	The project authority shall carry out open cast mining by semi-mechanized methods only.	Noted																									
4	Fugitive dust emissions from all the sources should be controlled regularly. The project authority shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.	Agreed With the Condition																									
5	<p>The project authority shall implement the following measures to reduce the air pollution during the transportation of the mineral.</p> <ul style="list-style-type: none"> • Roads shall be graded to mitigate the dust emissions. • Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin. 	Complied with the condition																									

S. No	Consent Condition	Compliance Status							
	<ul style="list-style-type: none"> Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust. 								
Solid waste:									
6	The proponent shall comply with the following.								
	<table border="1"> <thead> <tr> <th>S.No</th> <th>Source of Solid Waste</th> <th>Proposed Quantity</th> <th>Method of Disposal</th> </tr> </thead> <tbody> <tr> <td></td> <td>Intercalated waste</td> <td>20,498 m3 for 3 Years</td> <td>The waste generated shall be dumped in the western portion of the mine lease area.</td> </tr> </tbody> </table>	S.No	Source of Solid Waste	Proposed Quantity	Method of Disposal		Intercalated waste	20,498 m3 for 3 Years	The waste generated shall be dumped in the western portion of the mine lease area.
S.No	Source of Solid Waste	Proposed Quantity	Method of Disposal						
	Intercalated waste	20,498 m3 for 3 Years	The waste generated shall be dumped in the western portion of the mine lease area.						
7	The project authority shall not dump the overburden, top soil etc. generated during the mining operations outside the quarry lease area under any circumstances.	Noted							
8	<p>The project authority shall adopt and maintain the following measures to control erosion of dumps:</p> <ul style="list-style-type: none"> Retention/toe walls at the foot of the dumps. Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes. Garland drain around the dump for diversion of storm water. The garland drain shall be routed through siltation pond of adequate size. 	Agreed With the Condition							
Other conditions:									
9	No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.	Noted							
10	The project authority shall maintain the setback distance of 7.5 meters buffer zone all around the mine lease area for greenbelt development with tall growing trees of native species having good canopy.	Noted							
11	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	Agreed With the Condition							
12	Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.	Agreed With the Condition							
13	Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.	Noted							

**HALF YEARLY COMPLIANCE REPORT ON STIPULATED
CONDITIONS OF CONSENT FOR ESTABLISHMENT**

(Period- Jan 2022 to June 2022)

For

**M/s Sri K. Siva Prakash
(Formerly M/s. Sri Venkata Sai Granites)**

Submitted by

**Sri K. Siva Prakash
(Formerly M/s. Sri Venkata Sai Granites),
(0.405 Ha Black Granite Mine),
Sy. No. 103, Kotamakunapalli (V),
Gudupalli (M), Chittoor District.**

Prepared by:

**M/s. Star Analytical Services
2ndFloor, 18-21/1, Vengalayapalem, Guntur,
Guntur District, Andhra Pradesh – 522005
Phone : +917095734733 ; +919573394142
E-mail : info@staranalyticalservices.co.in**

Submitting to:

The Environmental Engineer

Andhra Pradesh Pollution Control Board,

Regional Office, Tirupati.

COMPLIANCE REPORT FOR THE PERIOD OF January 2022 TO June 2022

On the

CONSENT FOR OPERATION (CFO) CONDITIONS

Sri K. Siva Prakash
(Formerly M/s. Sri Venkata Sai Granites),
(0.405 Ha Black Granite Mine),
Sy. No. 103, Kotamakunapalli (V),
Gudupalli (M), Chittoor District.

Consent Order No: Order No. CTR - 1114/APPCB/ZO-KNL/CFO/2021

Dated on 24.10.2021

S. No	Consent Condition	Compliance Status
SCHEDULE -A		
01	Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.	Agreed With the Condition
02	The industry shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.	Noted
03	Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.	Agreed With the Condition
04	The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.	Noted
05	The applicant shall make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without	Noted

S. No	Consent Condition	Compliance Status															
	obtaining prior permission of the State Pollution Control Board.																
06	Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.	Agreed With the Condition															
SCHEDULE - B																	
Water:																	
01	<p>The project authority shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below.</p> <table border="1"> <thead> <tr> <th>S. No</th> <th>Purpose</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Dust Suppression</td> <td>2.8 KLD</td> </tr> <tr> <td>2</td> <td>Domestic</td> <td>1.8 KLD</td> </tr> <tr> <td>3</td> <td>Greenbelt</td> <td>0.8 KLD</td> </tr> <tr> <td></td> <td>Total</td> <td>5.4 KLD</td> </tr> </tbody> </table>	S. No	Purpose	Quantity	1	Dust Suppression	2.8 KLD	2	Domestic	1.8 KLD	3	Greenbelt	0.8 KLD		Total	5.4 KLD	Complied With the Condition
S. No	Purpose	Quantity															
1	Dust Suppression	2.8 KLD															
2	Domestic	1.8 KLD															
3	Greenbelt	0.8 KLD															
	Total	5.4 KLD															
02	The project authority shall provide septic tank followed by soak pit within 30 days for disposal of domestic effluents.	Noted															
Air:																	
03	<p>The project authority should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 outside the mine lease area at the boundary of the mine, as prescribed below.</p> <table border="1"> <thead> <tr> <th>S. No</th> <th>Parameters</th> <th>Standards in $\mu\text{g}/\text{m}^3$</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter (PM10)</td> <td>100</td> </tr> <tr> <td>2</td> <td>Particulate Matter (PM2.5)</td> <td>60</td> </tr> <tr> <td>3</td> <td>SO₂</td> <td>80</td> </tr> <tr> <td>4</td> <td>NO_x</td> <td>80</td> </tr> </tbody> </table> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	S. No	Parameters	Standards in $\mu\text{g}/\text{m}^3$	1	Particulate Matter (PM10)	100	2	Particulate Matter (PM2.5)	60	3	SO ₂	80	4	NO _x	80	Agreed With the Condition & Monitoring Reports Enclosed as ANNEXURE
S. No	Parameters	Standards in $\mu\text{g}/\text{m}^3$															
1	Particulate Matter (PM10)	100															
2	Particulate Matter (PM2.5)	60															
3	SO ₂	80															
4	NO _x	80															
04	The project authority shall carry out semi-mechanized open cast mining only.	Noted the Condition															
05	The project authority shall maintain the operation of deployed water tanker exclusively for water sprinkling in the mine haulage roads for dust suppression.	Noted															
06	<p>The project authority shall implement the following measures to reduce the air pollution during the transportation of the mineral.</p> <ul style="list-style-type: none"> Roads shall be graded to mitigate the dust emissions. 	Complied with the condition photographs Enclosed as Annexure															

S. No	Consent Condition				Compliance Status
	<ul style="list-style-type: none"> •Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin. • Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust. 				
Solid Waste:					
07	The project authority shall dispose solid waste (Non-Hazardous) as follows:				
	S. No.	Name of the Solid waste	Quantity	Disposal	Noted
	1	Intercalated waste	20,498 M3/ 3Years	The waste generated shall be dumped in the western portion of the mine lease area	
08	<p>The project authority shall provide and maintain the following</p> <ul style="list-style-type: none"> •Retention/toe walls at the foot of the dumps •Stabilization of worked out slopes by planting appropriate shrub / grass species on the slopes. •Garland drains around the dump for diversion of storm water. The garland drain shall be routed through siltation pond of adequate size. 				Noted the Condition
09	Wherever top soil exists during mining operation shall be removed and stacked separately so as to utilize for restoration or rehabilitation of the land.				Complied with the condition
10	The project authority shall not dump the overburden, top soil etc., generated during the mining operations outside the mine lease area under any circumstances				Noted the Condition
Other Conditions:					
11	The project authority shall develop greenbelt along the mine lease area with tall growing trees with wide leaf area in this monsoon as committed in their letter dt.13.07.2021.				Complied with the condition
12	The project authority shall submit the compliance report on the Consent for Operation (CFO) conditions for every six months i.e., on 1st January and 1st July of the year to Regional Office, Tirupati on regular basis.				Noted and Agree with the Condition

**HALF YEARLY COMPLIANCE REPORT
OF THE CONDITIONS STIPULATED
IN
ENVIRONMENTAL CLEARANCE
(Period- Jan 2022 to June 2022)**

For

**M/s Sri K. Siva Prakash
(Formerly M/s. Sri Venkata Sai Granites)**

Submitted by

**Sri K. Siva Prakash
(Formerly M/s. Sri Venkata Sai Granites),
(0.405 Ha Black Granite Mine),
Sy. No. 103, Kotamakunapalli (V),
Gudupalli (M), Chittoor District.**

Prepared by:

**M/s. Star Analytical Services
2ndFloor, 18-21/1, Vengalayapalem, Guntur,
Guntur District, Andhra Pradesh – 522005
Phone : +917095734733 ; +919573394142
E-mail : info@staranalyticalservices.co.in**

Submitting to:

Ministry of Environment, Forest & Climate Change,

Andhra Pradesh Pollution Control Board,

Regional Office, Tirupati.

COMPLIANCE REPORT FOR THE PERIOD OF January 2022 TO June 2022

On the

ENVIRONMENTAL CLEARANCE (EC) CONDITIONS

Sri K. Siva Prakash

(Formerly M/s. Sri Venkata Sai Granites),

(0.405 Ha Black Granite Mine),

Sy. No. 103, Kotamakunapalli (V),

Gudupalli (M), Chittoor District, A.P.

Order No: SEIAA/AP/CTR/MIN/04/2019/916 730

Dated on 06.08.2019

S. No	Consent Condition	Compliance Status
Part A. Special Conditions:		
i	The project proponent shall maintain the Setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.	Noted & Agreed with the Condition
ii	The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP.	Noted
iii	The avenue plantation (tall plants), of at least 1.5m height, for 1 km length of the approach road on either side of the road is to be developed and maintained.	Noted
Part B. Specific Conditions:		
1) Air Pollution: -		
i	Wet drilling & wire saw cutting method shall be adopted to control dust emissions. The proponent shall not use explosives for blasting due to the close proximity of the habitation.	Wet drilling system and wire saw cutting methods are deployed to control dust emissions
ii	Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations.	Complied with the Condition
iii	Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.	Complied with the condition and photographs enclosed as Annexure

S. No	Consent Condition	Compliance Status
iv	The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM (PM10) and Noise levels. Location of monitoring stations should be decided based on the metallurgical data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months.	Complied with the condition & test reports enclosed as annexure
v	The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements.	Noted the Condition
vi	The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures. <ul style="list-style-type: none"> ➤ Proper and regular maintenance of vehicles and other equipment ➤ Limiting time exposure of workers to excessive noise. ➤ The workers employed shall be provided with protection equipment and earmuffs etc. ➤ Speed of trucks entering or leaving the mine is to be limited to moderate. ➤ speed of 25 kmph to prevent undue noise from empty trucks. 	Agreed with the Condition
vii	Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by, the holder of mining lease so as to keep the ground vibrations caused by mining operations within safe limit.	Noted
2) Water Pollution:		
i	The source of water is Bore well. Total water requirement is 2.7 KLD. Out of that, 1.4 KLD is used for Water sprinkling on haul roads; 0.4 KLD is used for development of green belt; 0.9 KLD is used for domestic purpose.	Noted
ii	Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.	Agreed with the Condition
iii	The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of	Noted

S. No	Consent Condition	Compliance Status
	toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986.	
iv	Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MOEF&CC and its Regional Office Chennai, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out.	Agreed with the Condition
v	Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.	Noted
vi	Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.	Agreed with the Condition
3) Solid Waste:		
i	Topsoil: Wherever top soil exists and is to be excavated for mining operations, it shall be removed and stacked separately and top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use.	Noted
ii	Overburden: The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be concurrently backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitable terraced and stabilize through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump.	Noted
iii	The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data.	Noted

S. No	Consent Condition	Compliance Status
iv	The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data.	Noted
v	Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.	Agreed with the Condition
vi	The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine.	Noted
Part C. General Conditions		
i	This order is valid for a period of 3.69 years or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.	Noted
ii	Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.	Agreed with the Condition
iii	No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MOEF&CC, GoI, New Delhi, as applicable.	Agreed with the Condition
iv	Personnel working in dusty areas shall be provided with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects.	Noted
v	The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.	Noted the Condition
vi	Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	Agreed with the Condition
vii	A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.	Noted

S. No	Consent Condition	Compliance Status
viii	The funds earmarked for environmental protection measures (Capital Cost Rs.2.75 Lakhs & Recurring Cost Rs.2.14 Lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.	Noted
ix	At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF & CC's office Memorandum No.F.No.22- 65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.	Noted
x	The Regional Office of MOEF&CC located at Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board, shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.	Agreed with the Condition
xi	The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.	Noted
xii	The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.	Noted
xiii	The environmental statement for each financial year ending 31 march in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Chennai by e-mail.	Agreed with the Condition

S. No	Consent Condition	Compliance Status
xiv	The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.	Noted
xv	The proponent shall obtain all other mandatory clearances from respective departments.	Agreed with the Condition
xvi	Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	Agreed with the Condition
xvii	Concealing the factual data or submission of false / fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Noted
xviii	The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	Agreed with the Condition
xix	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.	Noted

ENVIRONMENTAL STATEMENT**FORM - V****for the year 2021-2022****FOR**

Sri K. Siva Prakash
(Formerly M/s. Sri Venkata Sai Granites),
(0.405 Ha Black Granite Mine),
Sy. No. 103, Kotamakunapalli (V),
Gudupalli (M), Chittoor District.

Prepared By
M/s. STAR ANALYTICAL SERVICES
2nd Floor, 18-21/1,
Vengalayapalem, Guntur,
Andhra Pradesh.

Submitted by
Sri K. Siva Prakash
(Formerly M/s. Sri Venkata Sai Granites),
Submitted to

ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, TIRUPATI

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1.0 INTRODUCTION

Environmental audit is currently gaining popularity in manufacturing companies, service organization, local authorities and governmental agencies are showing growing concern in this regard.

Environmental audit can be defined in many ways and one of such comprehensive definition puts environmental audit as a basic management tool comprising systematic, documented, periodic and objective evaluation of environmental management, organization of equipment. The objectives include helping to safeguard the environment by management control of environmental practices and assessing compliance of company policies and regulatory requirements.

Another way to look as environmental audit is, it is considered as an instrument for converting environmental problems into opportunities to conserve resources like water, energy and materials. This would enable industry to minimize waste, improving profits while complying the legislative measures.

Environmental audit is a technique being introduced for integrating the interest of the industry and the environment so that these could be mutually supportive. This technique is basically a part of industry's internal procedures in meeting their responsibilities towards better environment. Also, the policy statement for abatement of pollution by the government of India provides for submission of environmental statement by the all concerned industries, which is subsequently evolved into the concept of an "Environmental Audit". A notification under the environment (protection) rules, 1986 has been issued on April 22, 1993 requiring industries to submit an environmental statement for the financial year ending on march 31 in form-V to the concerned state pollution control board on or before September 30 every year beginning 1993. The department of company affairs also agreed to include this requirement as a part of the Directors' annual report.

The submission of an environmental statement is applicable to the following.

- i. Those who require consent under the water (prevention & control of pollution act, 1974
- ii. Those who require consent under the air (prevention & control of pollution) act, 1981;
and
- iii. Those who require authorization under Hazardous Wastes (management and handling rules 1989).

DEFINITION:

Environmental audit is a tool comprising a systematic, documented, periodic and objective evaluation of how well the management systems are performing with the aim of:

- i. Waste prevention and reduction;
- ii. Assessing compliance with regulatory requirements;
- iii. Facilitating control of environmental practices by a company's management and
- iv. Placing environmental information in the public domain.

In the industries, raw materials are used in the stoichiometric requirements because of the limitations on practically achievable operational efficiencies and the raw materials purity. These excess usages of raw materials, unless recovered, find their way to environment causing pollution. Wastes from an industry include non-product discharge in gaseous, liquid and solid phases. End-of-the-pipe waste treatment techniques, where in all the wastes are carried to a common facility for treatment, is proving to be ineffective and uneconomical due to the complexity of problems associated with waste generation, their quantity and characteristics.

The waste generation may vary hourly, daily and seasonally, especially in case of the multiplicity of manufacturing product in the same premises. The wastewater characteristics also widely vary from stream-to-stream discharge from various unit operation of a particular product. In this growing complexity of problems, the concept of waste prevention and reduction can work out to be more effective.

It is important to find out whether an industry is complying with environmental standards and other regulatory requirements. It is also very essential to periodically monitor this aspect,

determine the gaps and workout action plans for implementation within a reasonable time frame keeping in view the financial and other considerations of the company. In case of gaps for compliance with the regulatory requirements, the regulatory bodies could be apprised of these action plans and time obtained for implementation. Thus, the regulatory risk could be overcome, and effective steps taken for pollution control.

Many times, the top management of a company or an industry may not be aware of the factual situation of their industry from environmental angle. Such unknown facts from hidden liabilities more than not expose an industry to regulatory risks. The management should be able to periodically review that environmental practice of the company to formulate/modify the company's environmental policy accordingly.

It is also imperative that the management of a company should have a clear picture of attitudes and technical capabilities of their organizational set-up for protecting environment, pollution control status, and their bounden social obligation related to environment so as to decide on the future mode of actions. Public are to be made aware of the environmental information of the company especially to those who are shareholders, so as to build-in among them confidence.

Environmental auditing can be viewed as a management tool internally and liaison externally with the public and regulatory bodies.

BENEFITS:

Environmental auditing has far reached benefits to the industry, to the society and the nation at large. The benefits of environment audit are:

- i. Determines how well the process systems and pollution control systems are performing, and identifies the operations of poor performance;
- ii. Identifies potential cost savings which can be accrued through reduction in raw material consumption by way of waste minimization, and adoption of recycle/recovery/reduction in pollution load.
- iii. Increase awareness of environmental requirements, policies and responsibilities;
- iv. Helps in understanding the technical capabilities and attitudes of the environmental organization in a company;

- v. Provides up-to-date environmental data base for use in plant modification, emergencies etc.
- vi. Unravels surprise and hidden liabilities due to which regulatory risk and exposure to litigation can be reduced;
- vii. Ensures independent verification, identifies matters needing attention, and provides timely warning to management on potential future problems; and
- viii. Helps to safeguard environment, and assists in complying with local, regional and national laws and regulations, with the companies' policy and the environmental standards.

OBJECTIVES:

The environmental audit helps in pollution control, improved production, safety and health and conservation of natural resources and hence its overall objective can be stated as achieving of sustainable development. However, for conducting environmental audit, objectives are to be defined clearly, or else the audit procedure will be subject to varying interpretations which may yield and contribute to differences in approach thereby influencing the end results. The objectives of environmental audit in an industry are:

- i) To determine the mass balance of various materials used and the performance of various process equipment so as to identify usage of materials in excess than required to review to conversion efficiencies of process equipment and accordingly fix up norms for equipment performance and minimization of the wastes.
 - To identify the areas of water usage and wastewater generation and determine the characteristics of wastewater;
 - To determine the emissions, their sources, quantities and characteristics; and
 - To determine the solid wastes and hazardous wastes generated, their sources, quantities and characteristics.
- ii) To identify the possibilities of waste minimization, and recovery and recycling of wastes;
- iii) To determine the performance of the existing waste treatment /control systems so as to modify or install additional or alternative control equipment accordingly.
- iv) To determine the impact on the surrounding environment (ground water, stream, residential area, agriculture area, sensitive zone, etc.) due to the disposal of wastewater,

- emissions and solid wastes from the industry and accordingly identify suitable preventive measures, if necessary;
- v) To verify compliance with the standards and conditions prescribed by the regulatory bodies under the water act, the air act and the environmental (protection) act;
- vi) To check the effectiveness of
- Organizational set-up of the industry for decision-making and environmental management with special reference to their technical viewpoint attitudinal viewpoint and training, and environmental policy of the company
 - A collective information as a survey a period will help in making a report/historical record, while bringing out the environmental audit report, and ultimately this helps in taking decision or such conclusion for a clean environment.

Environmental statement for the year 2021-2022 M/s. Sri K. Siva Prakash

[FORM – V]

(See rule 14)

Environmental Statement for the financial year ending on 31st March 2022

PART – A

1)	Name and Address of the Owner/ Occupier of the industry operation or process	Sri K. Siva Prakash (Formerly M/s. Sri Venkata Sai Granites), (0.405 Ha Black Granite Mine), Sy. No. 103, Kotamakunapalli (V), Gudupalli (M), Chittoor District.
2)	Industry category	Red Category
3)	Production capacity	1200 m ³ / Annum
4)	Year of Establishment	--
5)	Date of last Environmental Statement submitted	--

PART – B

Water and Raw Material Consumption:

i. Water consumption in m³/d

S. No	Purpose	Water Requirement In KLD
1	Dust Suppression	2.8
2	Domestic	1.8
3	Green Belt	0.8
	Total	5.4

Environmental statement for the year 2021-2022

M/s. Sri K. Siva Prakash

ii. Raw Material Consumption: NA

PART - C

Pollution Discharges to Environment/ Unit of Output.

(Parameter as Specified in the Consent Issued)

(i)	Pollutants	Quantity of Pollution Generated	APPCB Consented Limits	Percentage variation From Prescribed standards with reason
a)	Wastewater	NA	NA	NA
b)	Air SO ₂ NO _x PM ₁₀ & PM _{2.5}	AAQ Monitoring Reports are enclosed as Annexure -2	80 µg/M ³ 80 µg/M ³ 100 & 60 µg/M ³	Ambient Air Quality Standards are will within the consented Limits No variation from the standards as specified in the consent issued
c)	Stack Emissions (SPM)	NA	115 mg/NM ³	Stack Emissions Standards are will within the consented Limits No variation from the standards as specified in the consent issued

Environmental statement for the year 2021-2022 M/s. Sri K. Siva Prakash

PART – D HAZARDOUS WASTES: NA

(As specified under Hazardous Wastes (Management and Handling) Rules, 2016)

PART – E SOLID WASTE: NA

S. No.	Name of the Solid Waste	During the previous financial year (2020-2021)	During the current financial year (2021-2022)	Disposal Method
01	Intercalated waste	6832.6 M ³ /Year	6832.6 M ³ /Year	The waste generated dumped in the western portion of the mine lease area.

PART – F

Please specify Characteristics in terms of concentration and quantum of Hazardous as well as solid wastes and indicate disposal practice adopted for the both the categories of wastes.

NA

PART – G

Impact of the pollution abatement measures taken on conservation of natural resources and on the cost of production.

Due to adoption of better manufacturing practices and by improving the awareness among the work force about the environment protection, the conservation of natural resources has been achieved.

PART – H

Additional measures investment proposal for environmental protection including abatement of pollution, prevention of pollution.

The industry is taking all possible measures for the control of pollution and Prevention of pollution.

PART – I

Any other particulars for improving environment protection and abatement of pollution.

- Regular Environmental Monitoring is being carried out to know the dust emissions from stack and ambient air quality, by NABL Laboratory.
- Additional measures/investment proposal for environmental protection including abatement of pollution.

Environmental statement for the year 2021-2022 M/s. Sri K. Siva Prakash

ANNEXURE-I
AMBIENT AIR QUALITY STANDARDS (NATIONAL)

Pollutants	Time Weighted Average	Concentration in ambient air in $\mu\text{g}/\text{m}^3$		
		Sensitive area	Industrial area	Residential rural & other areas
Sulphur dioxide	Annual Average	15	80	60
Sulphur dioxide	24 hours	30	120	80
Oxide of Nitrogen as NO_2	Annual Average	15	80	60
Oxide of Nitrogen as NO_2	24 hours	30	120	80
PM-10	24 hours	100		
PM-2.5	24 hours	60		

NOISE LEVEL STANDARDS

Area code	Category of area	Limits in dB(A)	
		Day time	Night time
(A)	Industrial area	75	70
(B)	Commercial area	65	55
(C)	Residential area	55	45
(D)	Silence zone	50	40

Note: -

1. Day time is reckoned in between 6 am to 9 Pm.
2. Night time is reckoned in between 9 pm to 6 am.
3. Silence zone is defined as area up to 100 meters around such premises as hospitals, educational institutions and courts. The silence zone is to be declared by the competent authority. Use of vehicular horns, loudspeakers and bursting of crackers shall be banned in these zones.
4. Mixed categories of areas should be declared as one of the four above mentioned categories by the competent authority and the corresponding standards shall apply.



STAR ANALYTICAL SERVICES

(ENVIRONMENTAL MONITORING, TESTING & SERVICES)

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TC-8620

TEST REPORT

1 of 1

Report No: SAS/AAQ/SVSG/22 - 781

Name and Address of the Client:

Sri K. Siva Prakash (Formerly M/s. Sri Venkata Sai Granites) 0.405 Ha Black Granite Mine, Sy. No. 103, Kotamakunapalli (V), Gudupalli (M). Chittoor District., Andhra Pradesh

Date of Report : 10.06.2022
Sample Collected By : Star Analytical Services
Sample Registration Date : 07.06.2022
Sample Collection Date : 06.06.2022
Sample Received In : Polythene covers and Sample Bottles
Sampling Procedure : CPCB Guidelines (NAAQMS/Volume - I/2013-14)
Sample Description/Code : Ambient Air Quality Monitoring
Sub Contract Test : NA
Registration Number : SAS/AAQ/22/850
Environmental Condition : Weather Condition: Sunny
: Temperature/Humidity: 32°C/40%

S. No	Name of the Parameter	Test Results	NAAQS Limits	Test Method
		Near Mine Entrance		
01	Particulate Matter (<10µm) or PM10 (µg/m ³)	62.3	100	IS 5182: Part-23 (2012)
02	Particulate Matter (<2.5µm) or PM2.5(µg/m ³)	25.0	60	CPCB Manual (NAAQMS/36/2012-13) Gravimetric Method (Cyclonic Flow technique)
03	Sulphur dioxide as SO ₂ in µg/m ³	10.8	80	IS 5182: Part-2 (2012)
04	Nitrogen dioxide as NO _x in µg/m ³	17.4	80	IS 5182: Part-6 (2012)

Opinion and interpretation: Nil

NA: Not Applicable

- Test reports shall not be reproduced except in full, without written approval of the laboratory.

Calibration:

Date of Calibration: 26.02.2022 (PM_{2.5}) & 26.02.2022 (PM₁₀) Due Date: 25.02.2023 (PM_{2.5}) & 25.02.2023 (PM₁₀)

-- End of the report --

Checked by
Sekhar.P
Chemist

Authorized Signatory
T. Krishna Chaitanya
Manager-Laboratory



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TEST REPORT

Report No: SAS/SVSG/W-WW/06/22/818

Name and Address of the Client:

Sri K. Siva Prakash (Formerly M/s. Sri Venkata Sai Granites) 0.405 Ha Black Granite Mine, Sy. No. 103, Kotamakunapalli (V), Gudupalli (M), Chittoor District., Andhra Pradesh

Test Report for The Month Of	: June 2022
Date of Reporting	: 10.06.2022
Sample Description	: Mine Water
Nature of Sampling	: Grab Sampling
Quantity of Sample	: 2 Liters
Sample Location Name	: Mine Pit Water
Sample Collected By	: Mr. Janardhan Reddy (STAR ANALYTICAL SERVICES)
Sample Collection Date & Time	: 06.06.2022
Sample Registration Number	: SAS/SVSG/W-WW/06/22/818
Analysis Duration	: 06.06.2022 – 10.06.2022
Sample Received In	: Plastic Containers

Page 1 of 2



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TC-8620

TEST REPORT

Report No: SAS/SVSG/W-WW/06/22/818

Test Results					
S. No	Name of the Parameter	Test Method	Test Results	Detection Range	IS 2296 – 1982 Class – E Tolerance Limit
01	Colour. Hazen Units. Max	APHA 23rd Edition, 2017, 2120 C	4.1	1.0 - 100.0	--
02	Odour	APHA 23rd Edition, 2017, 2150 B	Agreeable	--	--
03	pH @ 21.2°C	APHA 23rd Edition, 2017, 4500H ⁺ B	7.12	1.0 - 14.0	6.5 - 8.5
04	Electrical Conductivity (µmho/cm)	APHA 23rd Edition, 2017, 2510 B	91.95	2.0 - 10,000.0	2250
05	Total Dissolved Solids, mg/L	APHA 23rd Edition, 2017, 2540 C	57	10.0 - 50000.0	2000
06	Total Suspended Solids	APHA 23rd Edition, 2017, 2540 D	BDL	10.0 - 5000.0	--
07	Salinity (ppm)	APHA 23rd Edition, 2017, 2520 B	0.04	--	--
08	Total Alkalinity as CaCO ₃ , mg/L	APHA 23rd Edition, 2017, 2320 B	32	10.0 - 5000.0	--
09	Total Hardness as CaCO ₃ , mg/L	APHA 23rd Edition, 2017, 2340 C	64.8	10.0 - 5000.0	--
10	Calcium as Ca (mg/L)	APHA 23rd Edition, 2017, 3500 Ca B	BDL	10.0 - 30000.0	--
11	Magnesium as Mg (mg/L)	APHA 23rd Edition, 2017, 3500-Mg B	11.3	10.0 - 500.0	--
12	Chemical Oxygen Demand (mg/L)	APHA 23rd Edition 5220 B: 2017	60	6.0 - 100000.0	--
13	Biological Oxygen Demand (3 days at 27°C) (mg/L)	IS 3025 Part 44: 2003	21	5.0 - 100000.0	--
14	Dissolved Oxygen mg/L	APHA 23rd Edition 4500 O C: 2017	5.3	1.0 - 10.0	--
15	Oil & Grease (mg/L)	APHA 23rd Edition 5520 B	ND	10.0 - 500.0	--
16	Nitrate Nitrogen as NO ₃ ⁻ , mg/L	APHA 23rd Edition, 2017, 4500 NO ₃ ⁻ B	4.86	1.0 - 1000.0	--
17	Chlorides as Cl ⁻ , mg/L	APHA 23rd Edition, 2017, 4500 Cl ⁻ B	5.7	10.0 - 100000.0	600
18	Fluorides as F ⁻ , mg/L	APHA 23rd Edition, 2017, 4500F ⁻ D	ND	0.1 - 50.0	--
19	Sulphate as SO ₄ ²⁻ , mg/L	APHA 23rd Edition, 2017, 4500 SO ₄ ²⁻ D	BDL	10.0 - 100000.0	1000
20	Cyanide as CN ⁻ , mg/L	APHA 23rd Edition, 2017, 4500 CN ⁻ C,	BDL	0.01 - 100.0	--
21	Phenolic Compounds as (C ₆ H ₅ OH), mg/L	APHA 23rd Edition, 2017, 5530 D	BDL	1.0 - 50.0	--
22	Hexa Valent Chromium as Cr+6(mg/L)	APHA 23rd Edition 3500 Cr B	0.113	0.05 - 50.0	--
23	Iron as Fe, mg/L	APHA 23rd Edition, 2017, 3500 Fe B	ND	0.1 - 500.0	--
24	Cadmium as Cd, mg/L	APHA 23rd Edition, 2017, 3111B 3 Cd	BDL	0.1 - 50.0	--
25	Manganese as Mn, mg/L	APHA 23rd Edition, 2017, 3111 B 15 Mn	BDL	0.05 - 50.0	--
26	Lead as Pb, mg/L	APHA 23rd Edition, 2017, 3111B 12 Pb	BDL	0.1 - 50.0	--
27	Copper as Cu, mg/L	APHA 23rd Edition, 2017, 3111 B 8 Cu	BDL	0.1 - 50.0	--
28	Total Arsenic as As, mg/L	APHA 23rd Edition, 2017, 3500 As B	ND	0.02 - 25.0	--
29	Zinc as Zn, mg/L	APHA 23rd Edition, 2017, 3111 B 27 Zn	BDL	0.5 - 50.0	--
30	Boron as B (mg/L)	APHA 23rd Edition, 2017, 4500-B B	BDL	0.1 - 250.0	2.0
31	Mercury as Hg, mg/L	APHA 23rd Edition, 2017, 3112 B	ND	0.02 - 25.0	--
32	Total Coliforms MPN/100 ml	APHA 23rd Edition, 2017, 9221B	09	2	--

Opinion and interpretation: Nil, BDL: Below detectable Level, ND: Not Detected

1. Reports pertained only to the submitted sample.
2. Test reports shall not be reproduced except in full, without written approval of the laboratory.

--End of the report --

Checked by
Sekhar.P
Sr. Chemist

Authorized Signatory
T. Krishna Chaitanya
Manager-Laboratory

Page 2 of 2



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TC - 8620

TEST REPORT

1 of 1

Report No: SAS/ SVSG/NOISE/22-512

Name and Address of the Client:

Sri K. Siva Prakash (Formerly M/s. Sri Venkata Sai Granites) 0.405 Ha Black Granite Mine, Sy. No. 103, Kotamakunapalli (V), Gudupalli (M), Chittoor District., Andhra Pradesh

Date of Report : 10.06.2022
Sample Collected By : Star Analytical Services
Sample Collection Date : 06.06.2022
Sample Registration Date : 07.06.2022
Sample Description/Code : Noise Monitoring
Sub Contract Test : NA

S. No	Sampling Location	Day Time In Leq dB (A)	Night Time In Leq dB(A)	CPCB NORMS (Day time)	CPCB NORMS (Night time)
01	Near Mine Entrance	57.3	43.9	75dB (A)	70dB (A)
02	Near DG Area	61.8	45.1		

Instrument Details:

S. No	Instrument	Sound Level Meter
1	Make	Lutron
2	Model/S. No	SL - 4023SD
3	Calibrated On	26.02.2022
4	Calibration Due Date	25.02.2023

Opinion and interpretation: Nil

- Test reports shall not be reproduced except in full, without written approval of the Laboratory.

-- End of the report --

Checked by
Sekhar.P
Chemist

NA: Not Applicable

Authorized Signatory
T. Krishna Chaitanya
Manager-Laboratory



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TC -8620

TEST REPORT

1 of 1

Date: 10.06.2022

Name of the Client :
Address : Sri K. Siva Prakash (Formerly M/s. Sri Venkata Sai Granites) 0.405 Ha Black Granite Mine, Sy. No. 103, Kotamakunapalli (V), Gudupalli (M), Chittoor District., Andhra Pradesh

Report Number : SAS/Soil/22-110
Sampler Particulars : Soil- Mine Site
Collected by/date : SAS /06.06.2022
Analysis Commenced on : 07.06.2022
Analysis Completed on : 10.06.2022

S.No	Parameters	Units	Result
1	pH (1:2 Soil Water Extract)	--	7.53
2	Electrical Conductivity (micro mhos) (1:2 soil Water Extract)	µmho/cm	26.80
3	Bulk Density	g/cc	1.52
4	Moisture Content	%	3.62
5	Phospates as P	Kg/Ha	3.84
6	Potassium as K	Kg/Ha	154
7	Nitrogen as N	Kg/Ha	122
8	Total Organic Carbon	%	0.63
9	Sodium as Na	mg/kg	185
10	Calcium as Ca	mg/kg	247
11	Magnesium as Mg	mg/kg	177
12	Copper as Cu	mg/kg	7.94
13	Zink as Zn	mg/kg	9.28
14	Nickel as Ni	mg/kg	1.42
15	Chromium as Cr	mg/kg	3.12
16	Lead as Pb	mg/kg	5.24
17	Cadmium as Cd	mg/kg	4.12
18	SAR	---	6.95
19	Type of Soil	---	Loam
	a) Sand	%	35.0
	b) Silt	%	45.5
	c) Clay	%	19.5

Opinion and interpretation: Nil

NA: Not Applicable

Reports pertained only to the submitted sample.

Test reports shall not be reproduced except in full, without written approval of the laboratory

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Checked by
Sekhar.P
Sr. Chemist

Authorized Signatory
T. Krishna Chaitanya
Manager-Laboratory

MONITORING PHOTOGRAPHS

